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No. 13



Thursday,
5th August, 2021
14 Shravana, 1943 (Saka)

PARLIAMENTARY DEBATES

RAJYA SABHA

OFFICIAL REPORT (FLOOR VERSION)

(PART-II)

CONTENTS

Felicitations by the Chair (pages 1 - 2)

Papers Laid on the Table (pages 2 - 10)

Reports of the Department-related Parliamentary Standing Committee on Energy -
Laid on the Table (page 11)

Messages from Lok Sabha - *Reported*

The Personal Data Protection Bill, 2019 (pages 11 - 12)

The Coconut Development Board (Amendment) Bill, 2021 (pages 11 - 12)

Reports of the Department-related Parliamentary Standing Committee on Rural
Development - *Laid on the Table* (page 12)

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Report of the Department-related Parliamentary Standing Committee on Water Resources - *Laid on the Table* (pages 12 - 13)

Statements of the Department-related Parliamentary Standing Committee on Chemicals and Fertilizers - *Laid on the Table* (page 13)

Statements of the Department-related Parliamentary Standing Committee on Food, Consumer Affairs and Public Distribution - *Laid on the Table* (page 14)

Statements of the Department-related Parliamentary Standing Committee on Information Technology - *Laid on the Table* (pages 15 - 16)

Statements by Ministers - *Laid on the Table*

Status of implementation of recommendations/observations contained in the One Hundred and Sixth Report of Department-related Parliamentary Standing Committee on Personnel, Public Grievances and Pensions (page 16)

Status of implementation of recommendations contained in the Fourth, Sixth, Eighth and Forty-First Reports of Department-Related Parliamentary Standing Committee on Defence (pages 16 - 17)

Status of implementation of recommendations/observations contained in the Three Hundred and Twenty-Second and Three Hundred and Twenty-Fourth Reports of Department-related Parliamentary Standing Committee on Education (page 17)

Observation by the Chair (pages 18 - 19)

Regarding request to allow the House to function (pages 19 - 20)

Oral Answers to Questions (pages 20 - 33)

[Answers to Starred and Un-starred Questions (Both in English and Hindi) are available as Part-I to this Debate, published electronically on the Rajya Sabha website under the link <https://rajyasabha.nic.in/Debates/OfficialDebatesDateWise>]

Motion for Appointment to the Joint Committee on the Personal Data Protection Bill, 2019 - *Adopted* (pages 33 - 34)

Government Bills and Statutory Resolutions —

The Constitution (Scheduled Tribes) Order (Amendment) Bill, 2021- *Passed*
(pages 35 - 40)

Disapproving the Commission for Air Quality Management in National Capital
Region and adjoining areas Ordinance, 2021 — *Negatived* (pages 40 - 54)

The Commission for Air Quality Management in National Capital Region and
Adjoining Areas Bill, 2021 - *Passed* (pages 40 - 54)

Disapproving the Essential Defence Services Ordinance, 2021 — *Negatived*
(pages 54 - 77)

The Essential Defence Services Bill, 2021 - *Passed* (pages 54 - 77)

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RAJYA SABHA

Thursday, the 5th August, 2021/14 Shravana, 1943 (Saka)

The House met at eleven of the clock,
MR. DEPUTY CHAIRMAN *in the Chair.*

FELICITATIONS BY THE CHAIR

MR. DEPUTY CHAIRMAN: Memorandum of Business.(Interruptions)...

श्री दिग्विजय सिंह: महोदय,*

MR. DEPUTY CHAIRMAN: Nothing is going on record.(Interruptions)...

Hon. Members, on behalf of the whole House and on my own behalf, I congratulate Ms. Lovlina Borgohain and the Indian Men's Hockey Team for winning Bronze Medal in the Welterweight category of Women's Boxing and Men's Hockey events respectively in Olympic Games 2020 being held in Tokyo, Japan.

With her spectacular performance, Ms. Lovlina Borgohain has become the third Indian Boxer to win a medal at the Olympics. Clinching a medal at her very first Olympics speaks volumes of the hard work and commitment put in by Ms. Borgohain for this achievement.

With their outstanding performance, Indian Men's Hockey team which defeated Germany brought glory to the country by winning a Medal after more than four decades. Their achievement is the culmination of the collective efforts of various stakeholders including the Government of Odisha headed by Shri Naveen Patnaik, hon. Chief Minister, who came forward to sponsor the Men's and Women's Hockey Teams for five years since 2018, for their continued support and unwavering faith showed in our players, topped up by the sheer hard work and determination of each player of the Hockey Team.

I am sure, the achievements of our sportspersons will inspire our budding sportspersons to emulate their achievements and improve upon their performances.

I wish Ms. Lovlina Borgohain and the Indian Men's Hockey Team

* Not recorded.

success in their future endeavours and hope that they will continue to bring many more laurels to the country.

MR. DEPUTY CHAIRMAN: Papers to be laid on the Table.
Shri V. Muraleedharan....(*Interruptions*)... .

श्री दिग्विजय सिंह: महोदय,*

MR. DEPUTY CHAIRMAN: Please, nothing is going on record. Hon. Member, you are not allowed to speak.(*Interruptions*)...

PAPERS LAID ON THE TABLE

- I. **Notification of the Ministry of Law and Justice**
- II. **Report and Accounts (2018-19) of the National Judicial Academy, Bhopal and related papers**

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS; AND THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI V. MURALEEDHARAN): Sir, on behalf of Prof. S.P. Singh Baghel, I lay on the Table—

I. A copy (in English and Hindi) of the Ministry of Law and Justice (Department of Justice), Notification No. G.S.R. 198 (E), dated the 18th March, 2021, publishing the Supreme Court Legal Services Committee (Amendment) Rules, 2021, under sub-section (1) of Section 30 of the Legal Services Authorities Act, 1987.

[Placed in Library. See No. L.T. 4546/17/21]

II. A copy each (in English and Hindi) of the following papers:—

- (a) Annual Report and Accounts of the National Judicial Academy, Bhopal, for the year 2018-19, together with the Auditor's Report on the Accounts.

* Not recorded.

- (b) Performance Report of the above Academy, for the year 2018-19.
- (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. L.T. 4761/17/21]

Reports and Accounts (2017-18 and 2019-20) of BIC, Kanpur and JCI, Kolkata and related papers

SHRI V. MURALEEDHARAN: Sir, on behalf of Shrimati Darshana Vikram Jardosh, I lay on the Table—

(1) A copy each (in English and Hindi) of the following papers, under sub-section (1) (b) of Section 394 of the Companies Act, 2013:—

- (i) (a) Ninety- eighth Annual Report and Accounts of the British India Corporation Limited (BIC), Kanpur, for the year 2017-18, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
- (b) Review by Government on the working of the above Company.

[Placed in Library. See No. L.T. 4588/17/21]

- (ii) (a) Forty-ninth Annual Report and Accounts of the Jute Corporation of India Limited, (JCI), Kolkata, for the year 2019-20, together with the Auditor's Report on the Accounts and the comments of Comptroller and Auditor General of India thereon.
- (b) Review by Government on the working of the above Corporation.

(2) Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) above.

[Placed in Library. See No. L.T. 4589/17/21]

Reports and Accounts (2019-20) of various programmes, organisation, societies and related papers

SHRI V. MURALEEDHARAN: Sir, on behalf of Shrimati Annpurna Devi, I lay on the Table, a copy each (in English and Hindi) of the following papers—

- (i) (a) Annual Report of the Samagra Shiksha, Andhra Pradesh, for the year 2019-20.

- (b) Review by Government on the working of the above Programme.
- (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.
- [Placed in Library. See No. L.T. 4629/17/21]
- (ii) (a) Annual Report of the Samagra Shiksha, Telangana, for the year 2019-20.
- (b) Review by Government on the working of the above Programme.
- (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.
- [Placed in Library. See No. L.T. 4632/17/21]
- (iii) (a) Annual Report of the Central Tibetan Schools Administration (CTSA), Delhi, for the year 2019-20.
- (b) Annual Accounts of the Central Tibetan Schools Administration (CTSA), Delhi, for the year 2019-20, and the Audit Report thereon.
- (c) Review by Government on the working of the above Organisation.
- (d) Statement giving reasons for the delay in laying the papers mentioned at (a) and (b) above.
- [Placed in Library. See No. L.T. 4633/17/21]
- (iv) (a) Annual Report and Accounts of the, Samagra Shiksha Programme, Union Territory of Chandigarh, for the year 2019-20, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Programme.
- (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.
- [Placed in Library. See No. L.T. 4630/17/21]
- (v) (a) Annual Report of the Samgra Shiksha Programme, UT of Jammu and Kashmir, for the year 2019-20.
- (b) Review by Government on the working of the above Programme.
- (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.
- [Placed in Library. See No. L.T. 4628/17/21]
- (vi) (a) Annual Report and Accounts of the State Implementation Society, (SIS), Dadra and Nagar Haveli, implementing the Samagra Shiksha,

UT of Dadra and Nagar Haveli, for the year 2019-20, together with the Auditor's Report on the Accounts.

- (b) Review by Government on the working of the above Society.
- (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. L.T. 4762/17/21]

- (vii) (a) Annual Report of the State Implementation Society, (SIS), Puducherry, implementing the Samagra Shiksha, Puducherry, for the year 2019-20.
- (b) Review by Government on the working of the above Society.
- (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. L.T. 4763/17/21]

Notification of the Ministry of Communications

SHRI V. MURALEEDHARAN: Sir, on behalf of Shri Devusinh Chauhan, I lay on the Table, under Section 37 of the Telecom Regulatory Authority of India Act, 1997, a copy (in English and Hindi) of the Ministry of Communications (Department of Telecommunications) Notification No. RG-1/2/(3)/2021-B AND CS(2), dated the 11th June, 2021, publishing the Telecommunication (Broadcasting and Cable) Services Interconnection (Addressable Systems) (Third Amendment) Regulations, 2021 (1 of 2021).

[Placed in Library. See No. L.T. 4544/17/21]

- I. Notifications of the Ministry of Education**
- II. Reports and Accounts of various IISERs for various years and related papers**
- III. Report (2019-20) of the University of Delhi and related papers**
- IV. Report and Accounts (2019-20) of the UGC, New Delhi and related papers**
- V. Report and Accounts (2018-19) of the CICT, Chennai and related papers**
- VI. Reports and Accounts (2019-20) of various organisations and related papers**

SHRI V. MURALEEDHARAN: Sir, on behalf of Dr. Subhas Sarkar, I lay on the Table—

- I. (i) A copy (in English and Hindi) of the Ministry of Education (Department

of Higher Education) Notification No. 1-4/2016(loE), dated the 1st January, 2021, publishing the UGC (Institutions of Eminence Deemed to be Universities) (Amendment) Regulations, 2021, under Section 28 of the University Grants Commission Act, 1956, along with delay statement.

[Placed in Library. See No. L.T. 4693/17/21]

(ii) A copy (in English and Hindi) of the Ministry of Education (Department of Higher Education), Notification No. 1-103/AICTE/ PGRC/Regulation/2021, dated the 25th March, 2021, publishing the All India Council for Technical Education (Redressal of Grievance of Faculty/Staff Member) Regulations, 2021, under Section 24 of the All India Council for Technical Education Act, 1987.

[Placed in Library. See No. L.T. 4694/17/21]

II.(1) A copy each (in English and Hindi) of the following papers, under sub-section (4) of Section 22 of the National Institute of Technology, Science Education and Research Act, 2007:—

- (i) (a) Annual Report of the Indian Institute of Science Education and Research (IISER), Kolkata, for the year 2019-20.
 (b) Annual Accounts of the Indian Institute of Science Education and Research (IISER), Kolkata, for the year 2019-20, and the Audit Report thereon.
 (c) Review by Government on the working of the above Institute.

[Placed in Library. See No. L.T. 4683/17/21]

- (ii) (a) Annual Report and Accounts of the Indian Institute of Science Education and Research, Thiruvananthapuram, for the year 2018-19, together with the Auditor's Report on the Accounts.
 (b) Review by Government on the working of the above Institute.

[Placed in Library. See No. L.T. 4764/17/21]

- (iii) (a) Annual Report and Accounts of the Indian Institute of Science Education and Research (IISER), Berhampur, for the year 2019-20, together with the Auditor's Report on the Account.
 (b) Review by Government on the working of the above Institute.

[Placed in Library. See No. L.T. 4684/17/21]

- (iv) (a) Annual Report of the Indian Institute of Science Education and Research (IISER), Mohali, for the year 2019-20.
- (b) Annual Accounts of the Indian Institute of Science Education and Research (IISER), Mohali, for the year 2019-20, and the Audit Report thereon.
- (c) Review by Government on the working of the above Institute.
- (2) Statements (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) above.

[Placed in Library. See No. L.T. 4681/17/21]

III. (1) A copy each (in English and Hindi) of the following papers under Section 38 of the Delhi University Act, 1922:—

- (a) Ninety-seventh Annual Report (Part I and II) of the University of Delhi, for the year 2019-20.
- (b) Review by Government on the working of the above University.
- (2) Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) above.

[Placed in Library. See No. L.T. 4641/17/21]

IV. (1) A copy each (in English and Hindi) of the following papers, under Section 18 and sub-section (4) of Section 19 of the University Grants Commission Act, 1956:—

- (a) Annual Report of the University Grants Commission (UGC), New Delhi, for the year 2019-20.
- (b) Annual Accounts of the University Grants Commission (UGC), New Delhi, for the year 2019-20, and the Audit Report thereon.
- (c) Review by Government on the working of the above Commission.
- (2) Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) above.

[Placed in Library. See No. L.T. 4639/17/21]

V. A copy each (in English and Hindi) of the following papers:—

- (a) Annual Report and Accounts of the Central Institute of Classical Tamil (CICT), Chennai, for the year 2018-19, together with the Auditor's Report on the Accounts.
- (b) Statement by Government accepting the above Report.

- (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. L.T. 4464/17/21]

VI. A copy each (in English and Hindi) of the following papers:—

- (i) (a) Annual Report of the National Institute of Industrial Engineering (NITIE), Mumbai, for the year 2019-20.
(b) Annual Accounts of the National Institute of Industrial Engineering (NITIE), Mumbai, for the year 2019-20, and the Audit Report thereon.
(c) Review by Government on the working of the above Institute.
(d) Statement giving reasons for the delay in laying the papers mentioned at (a) and (b) above.

[Placed in Library. See No. L.T. 4685/17/21]

- (ii) (a) Annual Report and Accounts of the Board of Apprenticeship Training (BOAT), Northern Region, Kanpur, for the year 2019-20, together with the Auditor's Report on the Accounts.
(b) Review by Government on the working of the above Board.
(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. L.T. 4686/17/21]

- (iii) (a) Annual Report and Accounts of the Board of Apprenticeship Training (BOAT), Southern Region, Chennai, for the year 2019-20, together with the Auditor's Report on the Accounts.
(b) Review by Government on the working of the above Board.
(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. L.T. 4688/17/21]

- (iv) (a) Annual Report and Accounts of the Board of Apprenticeship Training (BOAT), Western Region, Mumbai, for the year 2019-20, together with the Auditor's Report on the Accounts.
(b) Review by Government on the working of the above Board.

- (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. L.T. 4687/17/21]

- (v) (a) Annual Report and Accounts of the Sant Longowal Institute of Engineering and Technology (SLIET), Sangrur, Punjab, for the year 2019-20, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Institute.
- (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. L.T. 4689/17/21]

- (vi) (a) Annual Report and Accounts of the National Institute of Foundry and Forge Technology (NIFFT), Ranchi, Jharkhand, for the year 2019-20, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Institute.
- (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. L.T. 4690/17/21]

- (vii) (a) Annual Report and Accounts of the Central Institute of Technology (CIT), Kokrajhar, Assam, for the year 2019-20, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Institute.
- (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. L.T. 4691/17/21]

- (viii) (a) Annual Report of the National Council for Promotion of Sindhi Language (NCPSL), New Delhi, for the year 2019-20.
- (b) Annual Accounts of the National Council for Promotion of Sindhi Language (NCPSL), New Delhi, for the year 2019-20, and the Audit Report thereon.
- (c) Review by Government on the working of the above Council.
- (d) Statement giving reasons for the delay in laying the papers mentioned at (a) and (b) above.

[Placed in Library. See No. L.T. 4680/17/21]

- I. Report and Accounts (2019-20) of NCPCR, New Delhi and related papers
- II. Report and Accounts (2019-20) of CARA, New Delhi and related papers

SHRI V. MURALEEDHARAN: Sir, on behalf of Dr. Munjapara Mahendrabhai, I lay on the Table—

I.(1) A copy each (in English and Hindi) of the following papers, under sub-section (2) of Section 16 and sub-section (4) of Section 29 of the Commission for Protection of Child Rights Act, 2005:-

(a) Annual Report and Accounts of the National Commission for Protection of Child Rights (NCPCR), New Delhi, for the year 2019-20, together with the Auditor's Report on the Accounts.

(b) Performance Review of the above Commission, for the year 2019-20.

(2) Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) above.

[Placed in Library. See No. L.T. 4601/17/21]

II. A copy each (in English and Hindi) of the following papers:—

(a) Annual Report and Accounts of the Central Adoption Resource Authority (CARA), New Delhi, for the year 2019-20, together with the Auditor's Report on the Accounts.

(b) Statement by Government accepting the above Report.

(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. L.T. 4602/17/21]

SHRI P. CHIDAMBARAM: Sir, I have a point of order.(Interruptions)... . We can understand the Parliamentary Affairs Minister occasionally laying a paper on behalf of his colleague who is unable to attend the House for some reason. But every day we find the Parliamentary Affairs Minister lays the papers for half a dozen Ministers. Those half a dozen Ministers don't respect the Rajya Sabha.(Interruptions)... . Every day he is doing it; everyday! How can you do it?(Interruptions)... . If the other six Ministers don't want to come to the Rajya Sabha....(Interruptions)... .

श्री उपसभापति: माननीय चिदम्बरम जी, यह इश्यू कल ऑनरेबल आनन्द जी ने उठाया था, माननीय चेयरमैन ने कोविड-19 की स्थिति को देखते हुए यह अरेन्जमेन्ट किया है।..(व्यवधान)...

SHRI P. CHIDAMBARAM: Everybody is here.(Interruptions)... .

**REPORTS OF THE DEPARTMENT-RELATED PARLIAMENTARY STANDING
COMMITTEE ON ENERGY**

डा. सुधांशु त्रिवेदी (उत्तर प्रदेश): महोदय, मैं विभाग संबंधित ऊर्जा संबंधी संसदीय स्थायी समिति (2020-21) के निम्नलिखित प्रतिवेदनों की एक-एक प्रति (अंग्रेज़ी तथा हिन्दी में) सभा पटल पर रखता हूँ:-

- (i) "विद्युत क्षेत्र की कंपनियों को आवंटित कोयला ब्लॉक का विकास" विषय के संबंध में अठारहवां प्रतिवेदन;
- (ii) 'विद्युत क्षेत्र की कंपनियों द्वारा विद्युत परियोजनाओं के निष्पादन/समापन पूर्ण करने में विलंब' विषय के संबंध में उन्नीसवां प्रतिवेदन; और
- (iii) 'भारत में ज्वारीय विद्युत के विकास' के संबंध में बीसवां प्रतिवेदन।

MESSAGES FROM LOK SABHA

- (I) **The Personal Data Protection Bill, 2019.**
- (II) **The Coconut Development Board (Amendment) Bill, 2021.**

MR. DEPUTY CHAIRMAN: Message from Lok Sabha, Secretary-General.

SECRETARY-GENERAL: Sir, I have to report to the House the following messages received from the Lok Sabha, signed by the Secretary-General of the Lok Sabha:

(I)

"I am directed to inform you that the Lok Sabha, at its sitting held on the 4th August, 2021, has adopted the following motions:-

(1) "That this House do appoint Thiru Dayanidhi Maran, Dr. Satya Pal Singh and Smt. Aparajita Sarangi to the Joint Committee on the Personal Data Protection Bill, 2019 in the vacancies caused by the resignation of Smt. Kanimozhi Karunanidhi from the Joint Committee and induction of Smt. Meenakshi Lekhi and Shri Ajay Bhatt to the Union Council of Ministers."

(2) "That this House do recommend to Rajya Sabha that Rajya Sabha do appoint four Members of Rajya Sabha to the Joint Committee on the Personal Data Protection Bill, 2019 in the vacancies caused by the retirement of Prof. Ram Gopal Yadav from Rajya Sabha and resignation of Shri Bhupender Yadav,

Shri Rajeev Chandrasekhar and Shri Ashwini Vaishnaw from the Joint Committee on the Personal Data Protection Bill, 2019 and communicate to this House the names of the Members so appointed by Rajya Sabha to the Joint Committee." "

(II)

"In accordance with the provisions of rule 120 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to inform you that Lok Sabha, at its sitting held on the 4th August, 2021, agreed without any amendment to the Coconut Development Board (Amendment) Bill, 2021, which was passed by Rajya Sabha at its sitting held on the 30th July, 2021."

**REPORTS OF THE DEPARTMENT- RELATED PARLIAMENTARY STANDING
COMMITTEE ON RURAL DEVELOPMENT**

SHRI SUJEET KUMAR (Odisha): Sir, I lay on the Table, a copy each (in English and Hindi) of the following Reports of the Department-related Parliamentary Standing Committee on Rural Development:-

- (i) Sixteenth Report on Pradhan Mantri Awaas Yojana - Gramin (PMAY-G);
- (ii) Seventeenth Report on Action Taken on the Recommendations contained in the Thirteenth Report on 'Demands for Grants (2021-22)' pertaining to Department of Rural Development (Ministry of Rural Development);
- (iii) Eighteenth Report on Action Taken on the Recommendations contained in the Fourteenth Report on 'Demands for Grants (2021-22)' pertaining to the Department of Land Resources (Ministry of Rural Development); and
- (iv) Nineteenth Report on Action Taken on the Recommendations contained in the Fifteenth Report on 'Demands for Grants (2021-22)' pertaining to the Ministry of Panchayati Raj.

**REPORT OF THE DEPARTMENT- RELATED PARLIAMENTARY STANDING
COMMITTEE ON WATER RESOURCES**

SHRI SUBHASH CHANDRA SINGH (Odisha): Sir, I lay on the Table, a copy (in English and Hindi) of the Twelfth Report of the Department-related Parliamentary

Standing Committee on Water Resources on "Flood Management in the Country including International Water Treaties in the field of Water Resource Management with particular reference to Treaty/Agreement entered into with China, Pakistan and Bhutan".

**STATEMENTS OF THE DEPARTMENT- RELATED PARLIAMENTARY STANDING
COMMITTEE ON CHEMICALS AND FERTILIZERS**

श्री विजय पाल सिंह तोमर (उत्तर प्रदेश): महोदय, मैं विभाग संबंधित रसायन और उर्वरक संबंधी संसदीय स्थायी समिति के निम्नलिखित प्रतिवेदनों पर सरकार द्वारा आगे की गई कार्रवाई को दर्शाने वाले निम्नलिखित अंतिम तौर पर की गई कार्रवाई संबंधी विवरण की एक-एक प्रति (अंग्रेजी तथा हिन्दी में) सभा पटल पर रखता हूँ:

- (i) औषध विभाग से संबंधित "औषधि (मूल्य नियंत्रण) आदेश 2013 के विशेष संदर्भ सहित औषधियों के मूल्य" (औषध निर्माण विभाग) विषय पर समिति के अपने चौथे प्रतिवेदन (सत्रहवीं लोक सभा) में अंतर्विष्ट सिफारिशों पर की गई कार्रवाई संबंधी प्रथम प्रतिवेदन (सत्रहवीं लोक सभा);
 - (ii) रसायन तथा पेट्रो रसायन विभाग की अनुदान मांगों (2019-20) पर समिति के अपने दूसरे प्रतिवेदन (सत्रहवीं लोक सभा) में अंतर्विष्ट सिफारिशों पर की गई कार्रवाई संबंधी नौवां प्रतिवेदन (सत्रहवीं लोक सभा);
 - (iii) औषध विभाग की अनुदान मांगों (2019-20) पर समिति के अपने चौथे प्रतिवेदन (सत्रहवीं लोक सभा) में अंतर्विष्ट सिफारिशों पर की गई कार्रवाई संबंधी ग्यारहवां प्रतिवेदन (सत्रहवीं लोक सभा);
 - (iv) रसायन तथा पेट्रो रसायन विभाग की अनुदान मांगों (2020-21) पर समिति के अपने छठे प्रतिवेदन (सत्रहवीं लोक सभा) में अंतर्विष्ट सिफारिशों पर की गई कार्रवाई संबंधी तेरहवां प्रतिवेदन (सत्रहवीं लोक सभा); और
 - (v) औषध विभाग की अनुदान मांगों (2020-21) पर समिति के अपने आठवें प्रतिवेदन (सत्रहवीं लोक सभा) में अंतर्विष्ट सिफारिशों पर की गई कार्रवाई संबंधी पंद्रहवां प्रतिवेदन (सत्रहवीं लोक सभा)।
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**STATEMENTS OF THE DEPARTMENT- RELATED PARLIAMENTARY STANDING
COMMITTEE ON FOOD, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION**

SHRIMATI SHANTA CHHETRI (West Bengal): Sir, I lay on the Table a copy each (in English and Hindi) of the following Statements of the Department-related Parliamentary Standing Committee on Food, Consumer Affairs and Public Distribution:-

- (i) Statement showing Action Taken by the Government on the recommendations contained in Chapters I and V of the Fifth Report (Seventeenth Lok Sabha) on the recommendations of the Committee contained in its First Report (Seventeenth Lok Sabha) on 'Demands for Grants (2019-20)' of the Ministry of Consumer Affairs, Food and Public Distribution pertaining to the Department of Consumer Affairs;
 - (ii) Statement showing Action Taken by the Government on the recommendations contained in Chapters I and V of the Sixth Report (Seventeenth Lok Sabha) on the recommendations of the Committee contained in its Second Report (Seventeenth Lok Sabha) on 'Demands for Grants (2019-20)' of the Ministry of Consumer Affairs, Food and Public Distribution pertaining to the Department of Food and Public Distribution;
 - (iii) Statement showing Action Taken by the Government on the recommendations contained in Chapter I of the Seventh Report (Seventeenth Lok Sabha) on the recommendations of the Committee contained in its Third Report (Seventeenth Lok Sabha) on 'Demands for Grants (2020-21)' of the Ministry of Consumer Affairs, Food and Public Distribution pertaining to the Department of Food and Public Distribution; and
 - (iv) Statement showing Action Taken by the Government on the recommendations contained in Chapters I and V of the Eighth Report (Seventeenth Lok Sabha) on the recommendations of the Committee contained in its Fourth Report (Seventeenth Lok Sabha) on 'Demands for Grants (2020-21)' of the Ministry of Consumer Affairs, Food and Public Distribution pertaining to the Department of Consumer Affairs.
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**STATEMENTS OF THE DEPARTMENT- RELATED PARLIAMENTARY STANDING
COMMITTEE ON INFORMATION TECHNOLOGY**

DR. NARENDRA JADHAV (Nominated): Sir, I lay on the Table, a copy each (in English and Hindi) of the Statements of the Department-related Parliamentary Standing Committee on Information Technology (2020-21) on:-

- (i) Thirteenth Action Taken Report (Seventeenth Lok Sabha) on the recommendations of the Committee contained in its First Report (Seventeenth Lok Sabha) on 'Demands for Grants (2019-20)' of the Ministry of Communications pertaining to the Department of Telecommunications;
- (ii) Fourteenth Action Taken Report (Seventeenth Lok Sabha) on the recommendations of the Committee contained in its Second Report (Seventeenth Lok Sabha) 'Demands for Grants (2019-20)' of the Ministry of Information and Broadcasting;
- (iii) Fifteenth Action Taken Report (Seventeenth Lok Sabha) on the recommendations of the Committee contained in its Third Report (Seventeenth Lok Sabha) on 'Demands for Grants (2019-20)' of the Communications pertaining to the Department of Posts;
- (iv) Sixteenth Action Taken Report (Seventeenth Lok Sabha) on the recommendations of the Committee contained in its Fourth Report (Seventeenth Lok Sabha) on 'Demands for Grants (2019-20)' of the Ministry of Electronics and Information Technology;
- (v) Seventeenth Action Taken Report (Seventeenth Lok Sabha) on the recommendations of the Committee contained in its Eighth Report (Seventeenth Lok Sabha) on 'Demands for Grants (2020-21)' of the Ministry of Information and Broadcasting;
- (vi) Eighteenth Action Taken Report (Seventeenth Lok Sabha) on the recommendations of the Committee contained in its Fifth Report (Seventeenth Lok Sabha) on 'Demands for Grants (2020-21)' of the Ministry of Electronics and Information Technology;

- (vii) Nineteenth Action Taken Report (Seventeenth Lok Sabha) on the recommendations of the Committee contained in its Sixth Report (Seventeenth Lok Sabha) on 'Demands for Grants (2020-21)' of the Ministry of Communications pertaining to the Department of Telecommunications; and
- (viii) Twentieth Action Taken Report (Seventeenth Lok Sabha) on the recommendations of the Committee contained in its Seventh Report (Seventeenth Lok Sabha) on 'Demands for Grants (2020-21)' of the Communications pertaining to the Department of Posts.

STATEMENTS BY MINISTERS

Status of implementation of recommendations/observations contained in the One Hundred and Sixth Report of the Department-related Parliamentary Standing Committee on Personnel, Public Grievances and Pensions

THE MINISTER OF STATE OF THE MINISTRY OF SCIENCE AND TECHNOLOGY; THE MINISTER OF STATE OF THE MINISTRY OF EARTH SCIENCES; THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE; THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS; THE MINISTER OF STATE IN THE DEPARTMENT OF ATOMIC ENERGY; AND THE MINISTER OF STATE IN THE DEPARTMENT OF SPACE (DR. JITENDRA SINGH): Sir, with your permission, I lay a statement regarding status of implementation of recommendations/observations contained in the One Hundred and Sixth Report of the Department-related Parliamentary Standing Committee on Personnel, Public Grievances and Pensions on Demands for Grants (2021-22) pertaining to the Ministry of Personnel, Public Grievances and Pensions.

Status of implementation of recommendations contained in of the Fourth, Sixth, Eighth and Forty-First Reports of Department-Related Parliamentary Standing Committee on Defence

रक्षा मंत्रालय में राज्य मंत्री; तथा पर्यटन मंत्रालय में राज्य मंत्री (श्री अजय भट्ट): महोदय, मैं निम्नलिखित के संबंध में वक्तव्य सभा पटल पर रखता हूँ:-

- (i) 'आयुध विनिर्माणियों, रक्षा अनुसंधान और विकास संगठन, गुणवत्ता आश्वासन और राष्ट्रीय कैडेट कोर महानिदेशालय (मांग सं. 19 और 20)' की अनुदान मांगों (2019-20) के संबंध में विभाग संबंधित रक्षा संबंधी संसदीय स्थायी समिति के चौथे प्रतिवेदन में अंतर्विष्ट सिफारिशों के कार्यान्वयन की स्थिति;
- (ii) 'सेना, नौसेना, वायु सेना और संयुक्त स्टाफ (मांग सं. 19 और 20)' की अनुदान मांगों (2020-21) के संबंध में विभाग संबंधित रक्षा संबंधी संसदीय स्थायी समिति के छठे प्रतिवेदन में अंतर्विष्ट सिफारिशों के कार्यान्वयन की स्थिति;
- (iii) 'आयुध विनिर्माणियों, रक्षा अनुसंधान और विकास संगठन, गुणवत्ता आश्वासन और राष्ट्रीय कैडेट कोर महानिदेशालय (मांग सं. 19 और 20)' की अनुदान मांगों (2020-21) के संबंध में विभाग संबंधित रक्षा संबंधी संसदीय स्थायी समिति के आठवें प्रतिवेदन में अंतर्विष्ट सिफारिशों के कार्यान्वयन की स्थिति; और
- (iv) 'सेना, नौसेना और वायु सेना (मांग सं. 20)' की अनुदान मांगों (2018-19) के संबंध में विभाग संबंधित रक्षा संबंधी संसदीय स्थायी समिति के इकतालीसवें प्रतिवेदन में अंतर्विष्ट सिफारिशों के कार्यान्वयन की स्थिति।

Status of Implementation of of recommendations/observations contained in the Three Hundred and Twenty-Second and Three Hundred and Twenty-Fourth Reports of Department-Related Parliamentary Standing Committee on Education

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION (DR. SUBHAS SARKAR): Sir, with your permission, I rise to lay statements regarding:-

- (i) Status of implementation of recommendations/observations contained in the Three Hundred and Twenty-second Report of the Department-related Parliamentary Standing Committee on Education pertaining to the Department of Higher Education, Ministry of Education.
- (ii) Status of implementation of recommendations/observations contained in the Three Hundred and Twenty-fourth Report of the Department-related Parliamentary Standing Committee on Education pertaining to the Department of Higher Education, Ministry of Education.
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OBSERVATION BY THE CHAIR

श्री दिग्विजय सिंह (मध्य प्रदेश): डिप्टी चेयरमैन सर, ...(व्यवधान) ... मध्य प्रदेश में दतिया और अनेक जगहों पर बाढ़ से भारी तबाही हुई है। ...(व्यवधान)...

MR. DEPUTY CHAIRMAN: Hon. Members, yesterday a very unfortunate incident took place after the adjournment of the House for the day.(Interruptions)... . One of the Members of Rajya Sabha, who was earlier suspended from attending the meeting of the House for the day under Rule 255 of Rajya Sabha....(Interruptions)... . -- you have no permission to speak-- tried to enter the Rajya Sabha Chamber, and on being stopped by the security personnel, broke the glass of one of the doors of inner lobby of the Rajya Sabha Chamber. A lady security officer from the Parliament Security Service was hit by the glass piece and got injured. She has lodged a complaint and the matter is under consideration of the hon. Chairman. This unbecoming conduct of the Member of Rajya Sabha is highly deplorable and condemnable(Interruptions)... . Now, Zero Hour Submissions.....(Interruptions)...

SHRI SUKHENDU SEKHAR RAY (West Bengal): Sir, I have a point of order under Rule 255. The Member whose name is mentioned, she was suspended for the remaining period of the meeting. Yesterday, the House was adjourned around 3.15 p.m. and they were not allowed to enter. They were sitting in the Central Hall, and the lady bags were here in the Chamber of the House. They were supposed to come and take away their bags, after the adjournment of the House. There was no meeting; the House was adjourned for the day, they were not allowed by the security people, and in the commotion, the glass pane was broken. How come the responsibility lies on her? And for that, she will be suspended again today. What is going on in this House? ...(Interruptions)... What is going on in this House?(Interruptions)...

MR. DEPUTY CHAIRMAN: This matter is under consideration of hon. Chairman.(Interruptions)... . Nothing is going on record. Now, we will take up Zero Hour Submissions, Shri Ram Nath Thakur.(Interruptions)...

श्री राम नाथ ठाकुर : उपसभापति जी ...(व्यवधान) ...

सभा के नेता (श्री पीयूष गोयल): महोदय, मैं समझता हूँ कि अगर चेम्बर को sanitize करने के लिए बंद किया जा रहा था, तो एक नॉर्मल प्रोसीजर के हिसाब से बंद किया जा रहा था।...(व्यवधान)... यह जो आरोप लगाया जा रहा है कि उन्हें रोका जा रहा था ताकि वे अंदर न

आ सकें- अगर चेम्बर बंद हो रहा था ...(व्यवधान)... अगर उन्होंने कांच तोड़े और वह कांच किसी कर्मचारी को जाकर लगे तो यह कदापि acceptable behaviour नहीं हो सकता।...(व्यवधान)... मैं समझता हूँ कि इसकी जांच कराई जाए। जो भी कर्मचारी यहां पर काम कर रहे हैं, दिन-रात सेवा कर रहे हैं, उसमें हम में से किसी को भी बाधा नहीं डालनी चाहिए।...(व्यवधान)... मैं चेयर से अनुरोध करूंगा ...(व्यवधान)... सभी माननीय सदस्यों से अनुरोध करूंगा कि वे इस प्रकार का व्यवहार करके हमारे कर्मचारियों का मनोबल खराब न करें।...(व्यवधान)...

विपक्ष के नेता (श्री मल्लिकार्जुन खरगे): सर, कल का जो incident है, वह कोई नया नहीं है। प्रदर्शन करने या यहाँ पर अपनी बात रखने के लिए हम लोग जो कुछ करते हैं, वह parliamentary democratic way से ही करते हैं।...(व्यवधान)... इससे पहले...(व्यवधान)... यह मेरा कहना नहीं है, इसी जगह पर खड़े होकर जेटली जी ने कहा था, 'Disruption is part of democracy', और उस सदन में सुषमा स्वराज जी ने भी कहा था।...(व्यवधान)...

श्री उपसभापति : सदन की कार्यवाही 15 मिनट के लिए स्थगित की जाती है।

The House then adjourned at fifteen minutes past eleven of the clock.

*The House reassembled at thirty minutes past eleven of the clock,
[THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA) in the Chair.]*

REGARDING REQUEST TO ALLOW THE HOUSE TO FUNCTION

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): Hon. Members, firstly, please take your seats; be calm. I have an important announcement to make.(Interruptions)... . Please be seated and be calm.(Interruptions)...

SHRI SHAKTISINH GOHIL (Gujarat): Sir, the Leader of the Opposition was speaking(Interruptions)...

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): I know; please go to your seats.(Interruptions)...

SHRI SHAKTISINH GOHIL: Sir, he was speaking(Interruptions)...

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): I know; please go to your seats.(Interruptions)... . If you want him to speak, please go to your seats first.(Interruptions)... . You can't disrupt the Chair.(Interruptions)... . If you

want to speak, you have to go to your seats and be calm. Let the House run peacefully.(Interruptions)... . I know that. Please take your seats. Let the Business of the House be run.(Interruptions)... .

THE LEADER OF THE OPPOSITION (SHRI MALLIKARJUN KHARGE): Sir, I would....(Interruptions)... .

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): I am so sorry, hon. LoP. You cannot blame the Chair. You cannot cast aspersions on the Chair.(Interruptions)... .

SHRI MALLIKARJUN KHARGE: Sir, I will tell you that....(Interruptions)... .

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): The House stands adjourned to meet at 12.00 noon.

The House then adjourned at thirty-two minutes past eleven of the clock.

*The House reassembled at twelve of the clock,
(MR. DEPUTY CHAIRMAN in the Chair.)*

ORAL ANSWERS TO QUESTIONS

MR. DEPUTY CHAIRMAN: Q. No. 181. Shri Rajendra Gehlot.(Interruptions)... .
Q. No. 181.(Interruptions)... .

कुछ माननीय सदस्य : सर, एलओपी कुछ कहना चाहते हैं। ...(व्यवधान)...

विपक्ष के नेता (श्री मल्लिकार्जुन खरगे): सर, मेरे ऊपर बड़ा अन्याय हो रहा है। जब मैं सदन में उठकर खड़ा हुआ और मैंने यह सोचा कि पीयूष गोयल साहब, लीडर ऑफ दि हाउस की बात खत्म हो गई और अब आप नैचुरली मुझे बोलने के लिए समय देंगे, लेकिन मेरी आधी बात भी नहीं सुनी गई और हाउस adjourn हो गया। यह क्या है? ...(व्यवधान)... मैं आपको क्या बताना चाहता था? ...(व्यवधान)...

श्री उपसभापति : खरगे साहब, माननीय सदस्य जो स्थिति उत्पन्न कर रहे हैं, वह आप देख ही रहे हैं और सभी बड़े सीनियर मेम्बर्स हैं। ...(व्यवधान)...

श्री मल्लिकार्जुन खरगे : मेरा भी यही कहना है। ...**(व्यवधान)**... जब din में बिल्स पास होते हैं, तो क्या मेरी बात नहीं सुन सकते! ...**(व्यवधान)**... सर, मैं आपके नोटिस में लाना चाहता हूँ। आपने टीएमसी के छः मेम्बर्स को इस सदन से विदग्ध करने के लिए कहा। यह आपने रूल 255 के तहत कहा। रूल 255 क्या कहता है? "The Chairman may direct any member whose conduct is in his opinion grossly disorderly to withdraw immediately from the Council and any member so ordered to withdraw shall do so forthwith and shall absent himself during the remainder of the day's meeting." So, they have been withdrawn from only the day's meeting, not after adjournment. When the House is adjourned for the day, they came here to take their things, papers and bags etc.

MR. DEPUTY CHAIRMAN: Hon. LoP, this matter is reported and it is under consideration.**(Interruptions)**... . This is Question Hour. It is under the consideration of the hon. Chairman. Please sit down**(Interruptions)**... . I have already replied to this. Please sit down.**(Interruptions)**... .

श्री मल्लिकार्जुन खरगे : सर, एक मिनट। I will complete in one minute.

SHRI K. C. VENUGOPAL: Sir, let him complete.**(Interruptions)**... .

श्री मल्लिकार्जुन खरगे : सर, जब हाउस adjourn हो गया, तो वे लोग अंदर आना चाहते थे। मैं वहाँ था। मैं यहाँ से निकलकर उधर से गुजर रहा था, तो हमारे...

MR. DEPUTY CHAIRMAN: This matter is under the consideration of the hon. Chairman. This has been reported.**(Interruptions)**... .

SHRI MALLIKARJUN KHARGE : No, no;....**(Interruptions)**... .

MR. DEPUTY CHAIRMAN: No, please sit down. Hon. Member, Shri Sukhendu Sekhar Ray has made**(Interruptions)**... .

SHRI MALLIKARJUN KHARGE : No, no. पीयूष गोयल जी ने जो कहा, वह गलत है और आप**(Interruptions)**... .

श्री उपसभापति : नक़वी जी। ...**(व्यवधान)**...

अल्पसंख्यक कार्य मंत्री (श्री मुख्तार अब्बास नकवी) : सर, किसी को न प्रदर्शन पर आपत्ति है, न हंगामे पर आपत्ति है, लेकिन हिंसा पर आपत्ति है। ...**(व्यवधान)**...जिस तरह से लोकतंत्र के मंदिर को शर्मसार करने का षड्यंत्र और साजिश की गई है, उस पर आपत्ति है। ...**(व्यवधान)**...जिस तरह से यहाँ के सिक्योरिटी ऑफिसर्स के साथ हाथापाई हुई है और वहाँ पर तोड़-फोड़ की गई है, उस पर आपत्ति है। ...**(व्यवधान)**... आप पूरे के पूरे सदन को अपनी हिंसक गतिविधियों की वजह से hijack करना चाहते हैं, उस पर हमारी आपत्ति है और पीयूष जी ने यही बात कही है। ...**(व्यवधान)**...उन्होंने यह नहीं कहा है।...**(व्यवधान)**...आप इतने दिनों से प्रदर्शन कर रहे हैं, लेकिन हिंसक गतिविधियाँ और सदन की कार्यवाही को hijack करने की कोशिश, वह unacceptable है, सर ...**(व्यवधान)**...

MR. DEPUTY CHAIRMAN: Now, we proceed to Question Hour. Q. No. 181. Shri Rajendra Gehlot.*(Interruptions)*...

Smart Class System in KVs and JNVs

†* 181. SHRI RAJENDRA GEHLOT: Will the Minister of EDUCATION be pleased to state:

- (a) the details of 'Smart Class System Scheme' in Kendriya Vidyalayas (KVs) and Jawahar Navodaya Vidyalayas (JNVs);
- (b) the number of classes for which this system has been set up under the said scheme, in the State of Rajasthan; and
- (c) whether Government proposes to set up smart class system in all the classrooms, if so, the details of the target set for this purpose, if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRIMATI ANNPURNA DEVI): (a) to (c) A statement is laid on the Table of the House.

Statement

(a) Given the emergence of digital technologies and the emerging importance of leveraging technology for teaching—learning at all levels from school to higher education as provided in the National Education Policy 2020, Government accords high priority to promotion of smart classrooms in schools all over the country including Kendriya Vidyalayas and Jawahar Navodaya Vidyalayas, for which the Government is making continuous effort. Smart classrooms is an important ICT component under

† Original notice of the question was received in Hindi.

Samagra Shiksha, the integrated flagship scheme of the Department of School Education and Literacy. In the Kendriya Vidyalayas and Navodaya Vidyalayas, Smart class systems (e-classrooms) facilities have been set up in the form of desktop / Tablet based system, Interactive board displays, etc. At present, 11780 e-Classrooms have been set up in KVs. There are 1173 e-Classrooms and 825 smart computer labs with smart class provisions in JNVs.

(b) There are 628 e-classrooms in 50 KVs and 62 e-classrooms and 55 smart computer labs with smart class provisions in 35 JNVs in the State of Rajasthan.

(c) Setting up of smart class system is a continuous process which depends upon various factors such as opening of new schools, addition of higher classes, availability of funds, availability of Internet connectivity, etc.

श्री राजेन्द्र गहलोत : माननीय उपसभापति जी, मैं आपके माध्यम से माननीय मंत्री जी से यह जानना चाहूँगा कि राजस्थान में एक अन्य क्षेत्रीय कार्यालय खोलने के साथ-साथ ...(व्यवधान)...

श्री उपसभापति : जो सदस्यगण वेल में हैं, उनसे मेरा आग्रह है कि वे अपनी सीट्स पर जाएँ। ...(व्यवधान)...सदन को चलने दें, यह क्वेश्चन ऑवर है। ...(व्यवधान)...

श्री राजेन्द्र गहलोत : क्या कोई प्रस्ताव विचाराधीन है? ...(व्यवधान)...

श्रीमती अन्नपूर्णा देवी : उपसभापति महोदय, मैं माननीय सदस्य से आग्रह करूँगी कि वे दोबारा अपना प्रश्न पूछें। ...(व्यवधान)...

श्री राजेन्द्र गहलोत : महोदय, राजस्थान में एक अन्य क्षेत्रीय कार्यालय खोलने का प्रस्ताव विचाराधीन है। ...(व्यवधान).... क्या इसके लिए जोधपुर का प्रस्ताव आपके पास विचाराधीन है? ...(व्यवधान)...

श्रीमती अन्नपूर्णा देवी : उपसभापति महोदय, माननीय प्रधान मंत्री श्री नरेन्द्र मोदी जी के नेतृत्व एवं मार्गदर्शन में राष्ट्रीय शिक्षा नीति, 2020 के तहत स्कूली शिक्षा से उच्चतर शिक्षा तक सभी स्तर पर अध्ययन-अध्यापन के लिए प्रौद्योगिकी, ...(व्यवधान).... feasible तकनीकों द्वारा सरकार केन्द्रीय विद्यालयों और जवाहर नवोदय विद्यालयों सहित पूरे देश के स्कूल्स में स्मार्ट कक्षाओं को बढ़ावा देने को उच्च प्राथमिकता देती है। ...(व्यवधान).... सरकार इसके लिए निरंतर प्रयास कर रही है। ...(व्यवधान).... माननीय सदस्य ने अभी जो प्रश्न पूछा है, उसके संबंध में मैं बताना चाहती हूँ कि अभी ऐसा कोई प्रस्ताव नहीं है। ...(व्यवधान)...

श्री रामकुमार वर्मा : उपसभापति महोदय, मैं मंत्री जी को और उनके मंत्रालय को भी धन्यवाद देना चाहूंगा कि केन्द्रीय विद्यालयों में एससी-एसटी, ओबीसी और ईडब्ल्यूएस के लिए जो आरक्षण की व्यवस्था है, वह ऑल इंडिया स्तर पर है, चूंकि ...(व्यवधान)...

श्री उपसभापति : आप अपना सवाल पूछें। ...(व्यवधान)...

श्री रामकुमार वर्मा : उपसभापति महोदय, मेरा प्रश्न यह है कि केन्द्रीय विद्यालयों में एससी-एसटी, ओबीसी और ईडब्ल्यूएस के लिए जो आरक्षण की व्यवस्था है, वह ऑल इंडिया बेस पर है, ...(व्यवधान).... चूंकि केन्द्रीय विद्यालयों का विस्तार हो गया है और वहां रीजनल बेस पर लोगों की संख्या है, तो मेरा अनुरोध है कि वहां रीजनल बेस पर, यानी स्टेट लेवल के आधार पर क्या आरक्षण की व्यवस्था किए जाने का विचार है? ...(व्यवधान)...

श्रीमती अन्नपूर्णा देवी : उपसभापति महोदय, यह प्रश्न इससे संबंधित नहीं है। ...(व्यवधान).... मैं माननीय सदस्य को इसकी जानकारी दे दूंगी। ...(व्यवधान)...

DR. M. THAMBIDURAI: Mr. Deputy Chairman, Sir, thank you very much.(Interruptions)... . I appreciate the hon. Prime Minister of India and also the Minister of Education for giving highest priority to sports from early classes all over the country, including KVs and JNVs.(Interruptions)... . I appreciate that.(Interruptions)... . But, at the same time, Sir, there is a lot of demand in Tamil Nadu to make Tamil language as a compulsory subject in KVs.(Interruptions)... . It is not only Tamil Nadu, but also in other States there is a need to teach local language compulsorily in KVs.(Interruptions)... . So, I would like to know from the hon. Minister whether the Government will come forward to accede the demand of the people of Tamil Nadu to include Tamil language as a compulsory subject in KVs.(Interruptions)... . I wanted to have the reply to this.(Interruptions).... .

श्रीमती अन्नपूर्णा देवी : उपसभापति महोदय, सिर्फ केन्द्रीय विद्यालय और नवोदय विद्यालय ही नहीं, बल्कि 'समग्र शिक्षा अभियान' के तहत सरकारी विद्यालयों को भी स्मार्ट बनाने की हमारी योजना है। ...(व्यवधान).... यह आदरणीय प्रधान मंत्री जी की सर्वोच्च प्राथमिकता है। ...(व्यवधान).... इसके तहत हम टीचर्स और टेक्नोलॉजी पर विशेष बल दे रहे हैं। ...(व्यवधान).... महोदय, जहां तक तमिल भाषा का सवाल है तो मैं यह कहना चाहूंगी कि इस संबंध में नई राष्ट्रीय शिक्षा नीति, 2020 के तहत भारतीय भाषाओं में पढ़ाई करनी है, ...(व्यवधान).... नई शिक्षा नीति में इन सारी चीजों का समावेश किया गया है। ...(व्यवधान)....

श्री महेश पोद्दार : महोदय, स्मार्ट क्लासेज़ को चालू करने के लिए नई teaching methodology की ज़रूरत पड़ती है, जो traditional style से अलग होती है। ...(व्यवधान).... मैं आपके माध्यम से

माननीय मंत्री जी से यह पूछना चाहूंगा कि क्या गवर्नमेंट स्कूलों में पढ़ाने वाले शिक्षकों को नई टेक्नोलॉजी से शिक्षित करने और अनुभव कराने के संबंध में कोई कदम उठाया है? ...(व्यवधान)...

श्रीमती अन्नपूर्णा देवी : माननीय उपसभापति जी, 'पीएम ई-विद्या' के तहत 'दीक्षा पोर्टल' के माध्यम से हम टीचर्स को प्रशिक्षित करते हैं। ...(व्यवधान)... नई राष्ट्रीय शिक्षा नीति के अनुसार नई तकनीक से कैसे पढ़ाया जाए, उसके माध्यम से भी हम टीचर्स को प्रशिक्षण देते हैं। ...(व्यवधान)...

MR. DEPUTY CHAIRMAN: Question No. 182. Questioner, hon. Member Shri Vaiko -- not present. Next, Dr. Vikas Mahatme.

* 182. [*The questioner was absent.*]

National Handloom Development Programme

* 182. SHRI VAIKO: Will the Minister of TEXTILES be pleased to state:

- (a) the status of implementation of National Handloom Development Programme;
- (b) whether there is a significant shortfall in the physical and financial achievements, if so, the figures for the last three years, district-wise in the country;
- (c) the detailed reasons for the shortfall, especially in Tamil Nadu; and
- (d) efforts made to make the programme successful and to improve the living standard of handloom weavers in the country?

THE MINISTER OF STATE IN THE MINISTRY OF TEXTILES (SHRIMATI DARSHANA VIKRAM JARDOSH): (a) to (d) A statement is laid on the Table of the House.

Statement

(a) to (d) Under various components of the National Handloom Development Programme (NHDP), financial assistance is provided to the eligible handloom agencies/weavers for purchase of upgraded looms and accessories, design innovation and product diversification, infrastructure development, marketing of handloom products in domestic as well as overseas markets, MUDRA loans at concessional rates, etc. Guidelines of the NHDP are applicable throughout the country.

In the last 3 years (2018-19 to 2020-21), an amount of Rs.353.05 crore was allocated as Revised Estimate (RE) under Grant-in-aid head of NHDP, against which expenditure of Rs. 347.65 crore was incurred. The achievements under the NHDP

depend upon the receipt of viable proposals from the State Governments as per the extant guidelines of the scheme. MUDRA loans are sanctioned by the banks on the basis of their internal credit appraisal parameters. There was also a fall in the number of viable proposals like marketing expos, etc. from the State Governments. Further, the conditions emanating from Covid-19 pandemic led to disruptions in overall economic activities at large leading to demand and supply shifts in the off take of raw-materials and finished goods including in the handloom sector.

During the said period, under NHDP details of marketing events sanctioned, alongwith the benefits extended to individual weavers under the cluster component and number of MUDRA loans and amount sanctioned in the State of Tamil Nadu and rest of the States/UTs are as follows:

S. No.	Name of the State/UT	No. of Marketing events	No. of weavers benefitted under Skill upgradation	No. of weavers provided looms & Accessories	No. of weavers provided Lighting Units	No. of weavers assisted for construction of Worksheds	No. of Mudra loan sanctioned	Amount of loan sanctioned (Rs. In crore)
1	Tamil Nadu	21	1,438	1,955	-	118	41,568	207.23
2	Rest of States /UTs	324	9,924	20,192	2,597	1,139	25,193	159.92

The Handloom Sector is unorganized, rural-centric and traditional in nature. To overcome various challenges being faced by handloom weavers, the Ministry of Textiles has taken following new initiatives to develop and improve the handloom sector:

- (i) To support the handloom sector and to enable wider market for handloom weavers, steps have been taken to on-board weavers on Government e-Market place (GeM) to enable them to sell their products directly to various Government Departments and organizations. So far about 1.50 Lakh weavers have been on-boarded on the GeM portal.
- (ii) To enhance productivity, marketing capabilities and ensure better incomes, 125 Handloom Producer companies have been formed in different States.
- (iii) Under Concessional Credit/Weaver MUDRA Scheme, margin money assistance at 20% of the loan amount subject to a maximum of Rs.10,000/- per weaver, interest subvention upto 7% and credit guarantee on loans for a period of three years are given.
- (iv) Design Resource Centres (DRCs) have been set up in Weavers' Service Centres (WSCs) at Delhi, Mumbai, Varanasi, Ahmedabad, Jaipur,

Bhubaneswar and Guwahati, through NIFT with the objective to build and create design-oriented excellence in the Handloom Sector and to facilitate weavers, exporters, manufacturers and designers access design repositories for sample/product improvisation and development.

- (v) To promote marketing of handloom products, Handloom Export Promotion Council (HEPC) has been organizing International Fairs in virtual mode. During the year 2020-21, 12 handloom fairs were organized in virtual mode.

Besides interventions under NHDP, financial assistance is also provided for raw material, infrastructure projects such as dyeing/printing, reeling/spinning, marketing complex, design studies, value addition etc.

As per existing policy framework, the schemes being implemented by the Government of India for the development of handlooms and welfare of handloom weavers are executed through the State Governments and handloom agencies functioning in the States. For effective implementation, the schemes are monitored from time to time at the Central and State level.

डा. विकास महात्मे : उपसभापति महोदय, मैं आदरणीय मंत्री जी को धन्यवाद देना चाहूंगा कि इस साल 20 हजार से ज्यादा लोगों को उन्होंने handloom accessories दीं। ...**(व्यवधान)**... मेरा सवाल यह है कि रेशम के क्लस्टर महाराष्ट्र में न होने की वजह से जो सिल्क कोकून होते हैं, महाराष्ट्र में न होने की वजह से जो भी ...**(व्यवधान)**...होते हैं, रेशम के कोश तैयार होते हैं, ...**(व्यवधान)**... उन्हें रामनगर, कर्णाटक लेकर जाना पड़ता है और उनको रामनगर लेकर जाने के लिए दो ट्रेन्स हैं, वे वहां केवल एक मिनट के लिए ही रुकती हैं...**(व्यवधान)**... तो क्या ये ट्रेन्स वहां ज्यादा देर रुक सकती हैं? ...**(व्यवधान)**... दूसरा यह है कि महाराष्ट्र में जो क्लस्टर नहीं है, जो कोष्ठी समाज है, जो weaver community है, क्या हम उनको भी हैंडलूम का फायदा दे सकते हैं? यदि ऐसा होता है, तो हम महाराष्ट्र में सिल्क इंडस्ट्री बढ़ा पाएंगे। ...**(व्यवधान)**...

श्री उपसभापति : माननीय सदस्यगण, पेपर फाड़ना संसदीय आचरण नहीं है।...**(व्यवधान)**... मैं आप लोगों को वॉन कर रहा हूं। ...**(व्यवधान)**...प्लीज, पेपर फाड़ना असंसदीय आचरण है। ...**(व्यवधान)**... 235 और बाकी जो रूल्स हैं, उनका आप उल्लंघन कर रहे हैं, तो माननीय सदस्यगण, आपके खिलाफ कार्रवाई हो सकती है। ...**(व्यवधान)**...

श्रीमती दर्शना विक्रम जरदोश : उपसभापति महोदय, प्रधान मंत्री जी ने 9 तारीख को My Handloom, My Pride के माध्यम से हैंडलूम वर्कर्स को बहुत सम्मान दिया है।...**(व्यवधान)**... हम लोगों ने 9 तारीख को, अपनी-अपनी जगह के जो भी weavers हैं या जो भी handloom के artisan हैं...**(व्यवधान)**... उनको प्रमोट करने के लिए हमें इस मुहिम से जुड़ना जरूरी है। माननीय सदस्य का यह प्रश्न विशेषकर महाराष्ट्र से जुड़ा हुआ है, तो मैं बाद में उसके बारे में उनको जानकारी पहुंचा दूंगी।

DR. AMAR PATNAIK: Mr. Deputy Chairman, Sir, there is a demand from the National Federation of Handlooms and Handicrafts that handlooms should be covered under the *Atmanirbhar Bharat* package. ...*(Interruptions)*... Is this demand being considered by the Government, so that it becomes a part of the *Atmanirbhar Bharat* as an MSME? ...*(Interruptions)*...

श्रीमती दर्शना विक्रम जरदोश : उपसभापति महोदय, पिछले Thursday को भी माननीय सदस्य ने यही प्रश्न पूछा था।...*(व्यवधान)*... मैंने तभी उसके जवाब में यह बताया था कि आप हमें उसके बारे में लिखित में जानकारी दें, तो मैं उनको उस विषय के बारे में सूचना जरूर दे दूंगी। ...*(व्यवधान)*...

श्री संजय सेठ : उपसभापति महोदय, माननीय प्रधान मंत्री जी के मार्गदर्शन में हरकरघा उद्योग में बहुत तरक्की हुई है।...*(व्यवधान)*... मैं माननीय मंत्री जी से यह जानना चाहता हूँ कि यू.पी. में garments export को बढ़ावा देने के लिए क्या कार्य किए जा रहे हैं और उसमें क्या बढ़ोतरी हो रही है? ...*(व्यवधान)*...

श्रीमती दर्शना विक्रम जरदोश : उपसभापति महोदय, यह प्रश्न भी यू.पी. से जुड़ा हुआ प्रश्न है।...*(व्यवधान)*... मैं overall बताना चाहती हूँ कि ब्लॉक लेवल पर 440 क्लस्टर बने हुए हैं, जिसमें designer, common facility centre और looms workshop आदि के द्वारा हम लोग उनको ट्रेनिंग दे रहे हैं।...*(व्यवधान)*... उनके प्रमोशन के लिए और उनकी चीजें बेचने के लिए GeM Portal पर भी उनको सुविधा दी गई है। जितने भी हैंडलूम से जुड़े हुए वर्कर्स हैं, उनको आधार कार्ड से जोड़कर उनकी पूरी लिस्ट बनाई गई है। उनको इस योजना के माध्यम से लाभ देने की कोशिश कर रहे हैं।...*(व्यवधान)*... संजय जी ने यू.पी. के बारे में जो भी सवाल पूछा है, मैं माननीय सदस्य को उसकी जानकारी दे दूंगी।

MR. DEPUTY CHAIRMAN: Question No. 183.

MoUs with Ghana

* 183. SHRIMATI SHANTA CHHETRI: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

- (a) whether India and Ghana inked MoUs on the Minister's visit to the said country;
- (b) if so, the details and the outcome thereof;
- (c) the benefits to India from such MoUs so far in different fields; and
- (d) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI V. MURALEEDHARAN): (a) to (d) A statement is laid on the Table of the House.

Statement

(a) No. Shri V. Muraleedharan, Minister of State for External Affairs visited Accra, Ghana to attend the Swearing-in ceremony of the President of Ghana which was held on 07 January 2021. As it was not a bilateral visit, no MoU was signed.

(b) to (d) Not applicable as no MoU was signed during the visit.

श्री उपसभापति : श्रीमती शांता क्षत्री। प्लीज़, आप अपनी सीट पर जाएं और सवाल पूछें।
...(व्यवधान)... Shri Sujeet Kumar. ...(*Interruptions*)..

SHRI SUJEET KUMAR: Thank you, Sir. India and Ghana share a very warm friendship. We also have civilizational linkage with Ghana. There is a sizeable Indian population in Ghana. ...(*Interruptions*).. In 2017, the cultural troop of Odyssey performed in Ghana to wide acclaim. I think not enough is being done by the Government of India to promote Indian art and culture in Ghana. ...(*Interruptions*).. So, can we request the Government to open an ICCR Centre in the capital of Ghana? And, while we are talking of the ICCR Centres, can we have one in Taipei as well because Taiwan has been a great friend of India. ...(*Interruptions*)...

SHRI V. MURALEEDHARAN: Sir, during the last seven years of Prime Minister, Narendra Modiji's rule, there has been great transformation in the country and it has not been limited to domestic affairs but it has extended to external affairs also. ...(*Interruptions*).. Africa being one of the most prominent partners of India, and Ghana being one of the prominent members in the African Union, India has developed very warm relationship with Ghana and Africa. ...(*Interruptions*).. We had the India-Africa Summit forum in 2015 where 41 Heads of States and Governments had participated. The efforts are on for improving the relationship in every way, including cultural, bilateral trade, and relationships. So, in all these aspects, all efforts are being made to foster the linkages between India and Ghana. ...(*Interruptions*)..

श्री राकेश सिन्हा: महोदय, मैं आपके माध्यम से माननीय मंत्री जी से कहना चाहता हूँ कि घाना और भारत के बीच में एक values sharing है। ...(*व्यवधान*)... दोनों के बीच में स्वतंत्रता आंदोलन के दौरान और उसके बाद मूल्यों के लिए एक common values sharing है। ...(*व्यवधान*)... घाना और भारत के बीच में सांस्कृतिक संबंधों को बढ़ाने के लिए क्या भारत सरकार अगले कुछ

वर्षों में भारत के लोकतंत्र, भारत की धर्मनिरपेक्षता, इन मूल्यों को लेकर वहां डिस्कोर्स शुरू करेगी? ...**(व्यवधान)**... जैसा भारत के प्रधान मंत्री जी ने कहा कि India is the oldest home of democracy, तो क्या इस डिस्कोर्स को लेकर घाना और अफ्रीका जैसे देशों में विदेश मंत्रालय कार्य शुरू करेगा? ...**(व्यवधान)**...

SHRI V. MURALEEDHARAN: Sir, through you, I would like to inform the hon. Member as well as the House that India's relationship with Ghana as well as every country in the African Union, has been improving over the years. ...*(Interruptions)*.. As the hon. Member mentioned, there is a historical connect regarding the Independence Movement of the country. During the Independence Movement of the country, Mahatma Gandhiji started his journey from South Africa. To commemorate the 150th Birth Anniversary of Mahatma Gandhi, Gandhiji's statues have been installed in many countries of African Union. ...*(Interruptions)*.. In Ghana also, we have a statue of Mahatma Gandhi installed in the India-Ghana Kofi Annan Centre of Excellence for IT. So, many efforts for improving as well as reviving the Independence struggle link between India and Ghana are being taken up by the Government led by Narendra Modiji. ...*(Interruptions)*..

ले. जनरल (डा.) डी.पी. वत्स (रिटा.): माननीय उपसभापति जी, मैं मंत्री जी से यह कहना चाहूंगा कि अफ्रीका में पंजाब और हरियाणा के किसानों की बड़ी मांग है। ...**(व्यवधान)**... अफ्रीका में किसानों को settle करने के लिए क्या सरकार उनकी कोई मदद कर रही है और क्या इसके लिए कोई कारगर स्टेप लिया गया है? ...**(व्यवधान)**... कृपया इसके बारे में हमें अवगत कराएं।

SHRI V. MURALEEDHARAN: Sir, with Africa as well as with many other countries of the world, we have entered into MoUs for Indians to migrate to various countries. ...*(Interruptions)*.. Such agreements, including for farmers, have been beneficial for the whole of India. India was considered as a big market. That was the situation till 2014. But, after Narendra Modiji came to power as the Prime Minister of this country, there has been a vast change in the way India is being looked at. ...*(Interruptions)*.. The image of India has undergone a change. Now, Indians have an opportunity to go across to many countries of the world, and there has been an opportunity for Indians to express their talent. ...*(Interruptions)*.. The world has become a workplace for the Indians.*(Interruptions)*... . That is the sea-change that has happened in the whole of world through the efforts of Prime Minister, Narendra Modiji.*(Interruptions)*... . MR. DEPUTY CHAIRMAN: Question No. 184.

Appointment under Lokpal Act

* 184. DR. AMAR PATNAIK: Will the PRIME MINISTER be pleased to state:

(a) whether the Lokpal has constituted an Inquiry Wing and Prosecution wing under the Lokpal and Lokayuktas Act, 2013 to conduct preliminary inquiry and prosecution respectively into any offence alleged to have been committed by a public servant, if so, the details thereof and if not, the reasons therefor;

(b) whether the Lokpal has appointed Director of Inquiry and Prosecution under the Lokpal and Lokayuktas Act, 2013;

(c) if not, the reasons for the delay; and

(d) the details of the timeline for notifying/constituting the respective wings and the appointment of Directors of Inquiry and Prosecution under the Lokpal and Lokayuktas Act 2013?

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (DR. JITENDRA SINGH): (a) to (d) A statement is laid on the Table of the House.

Statement

(a) to (d) The institution of the Lokpal has been sanctioned requisite staff including that provided under sections 11 and 12 of the Lokpal and Lokayuktas Act, 2013.

DR. AMAR PATNAIK: Sir, what is the current men in position of the sanctioned strength, including judicial vacancies?(*Interruptions*)... .

DR. JITENDRA SINGH: Repeat your question, please.(*Interruptions*)... .

DR. AMAR PATNAIK: What is the current men in position, including judicial vacancies?(*Interruptions*)... . What is the current men in position?(*Interruptions*)... . You have given the 'sanctioned strength position' here in the answer.(*Interruptions*)... . So, what is the current men in position, including judicial vacancies in the Lokpal and the Lokayuktas?(*Interruptions*)... .

DR. JITENDRA SINGH: Through Mr. Deputy Chairman, I would like to inform the hon. Member and also to the House that the process is going on.(Interruptions)... . We have already constituted the Lokpal Committee.(Interruptions)... . I think what is important for all of us to realize is that the Prime Minister, Narendra Modiji, is himself committed to zero tolerance against corruption, and the establishment of Lokpal has also happened as a part of that commitment.(Interruptions)... . If you recall, for the first time, the demand for having an Ombudsman like arrangement in the form of Lokpal, which came later to be known as, was raised way back in 1963 by the then hon. Member, Shri L.M. Singhvi, and then the Bill was passed.(Interruptions)... . It was, at least, presented ten times in the Parliament by different Governments.(Interruptions)... . So either it was lack of will or it was, maybe, half-baked attempts. It was, finally, in 2014, in the beginning, the then UPA Government on its way out, under pressure, brought in a Bill which was full of inadequacies, and then it was brought in an amended form.(Interruptions)... .

MR. DEPUTY CHAIRMAN: Please be brief, hon. Minister.(Interruptions)... .

DR. JITENDRA SINGH: Now we have the Chairman in place. We have the judicial member also.(Interruptions)... . We have two judicial members.(Interruptions)... . I तेद understand why you have put this question.(Interruptions)... . One of the judicial members, unfortunately, died of Covid. The other one has actually not been able to be there.(Interruptions)... .

DR. AMAR PATNAIK: Thank you so much, Sir, for the answer.(Interruptions)... . Are you satisfied with the current performance of the Lokpal?(Interruptions)... .

DR. JITENDRA SINGH: Sir, I would like to share with the hon. Member that it is not fully mandated on my part to comment on the performance of the Lokpal.(Interruptions)... . However, the Lokpal submits report directly to the President of India.(Interruptions)... . But, as of now, what I think is important for all of us to know is that in the very first year, we had more than 1,000 complaints before the Lokpal.(Interruptions)... . But in the very next year, the number of complaints has gone down to just about 100 and so, which means in 2019-20, we had 1,427 complaints,(Interruptions)... . in 2020-21, 110, and, in the current year, it is only 12 till date, which means, the number of complaints which is liable to be submitted to the Lokpal has considerably reduced and reduced progressively(Interruptions)... .

. which is a good reflection not only on the part of Lokpal but also a good reflection on the part of the Modi Government because there is hardly anything to complain for.(Interruptions)...

MR. DEPUTY CHAIRMAN: The House stands adjourned to meet at 2.00 p.m.

[Answers to Starred and Un-starred Questions (Both in English and Hindi) are available as Part -I to this Debate, published electronically on the Rajya Sabha website under the link <https://rajyasabha.nic.in/Debates/OfficialDebatesDateWise>]

The House then adjourned at twenty-four minutes past twelve of the clock.

The House reassembled at two of the clock,
[THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA) *in the Chair.*]

MOTION FOR APPOINTMENT TO THE JOINT COMMITTEE ON THE PERSONAL DATA PROTECTION BILL, 2019

उपसभाध्यक्ष (श्री भुबनेश्वर कालिता) : एक important announcement है, उसके बाद आपकी बात सुनेंगे। Hon. Members, I have to inform you that Supplementary List of Business has been issued today regarding Motion for Appointment to the Joint Committee on the Personal Data Protection Bill, 2019. The Supplementary List has been uploaded on the Rajya Sabha Website and, I think, it is also on the Members' portal. So, I request the hon. Minister to move the Motion.

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS; AND THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI V. MURALEEDHARAN): Sir, I move the following Motion:—

“That this House concurs in the recommendation of the Lok Sabha that the Rajya Sabha do appoint four Members to the Joint Committee on the Personal Data Protection Bill, 2019 in the vacancies caused by the retirement of Prof. Ram Gopal Yadav from Rajya Sabha and resignation of Shri Bhupender Yadav, Shri Rajeev Chandrasekhar and Shri Ashwini Vaishnaw and communicate to the Lok Sabha the names of the Members so appointed by the Rajya Sabha to the Joint Committee and resolves that Prof. Ram

Gopal Yadav, Shri Rakesh Sinha, Dr. Vinay P. Sahasrabuddhe and Dr. Sudhanshu Trivedi, be appointed to the said Joint Committee to fill the vacancies.”

The question was put and the motion was adopted.

GOVERNMENT BILLS AND STATUTORY RESOLUTIONS

PROF. MANOJ KUMAR JHA (Bihar): Sir, I have a point of order.

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): Under which rule?

PROF. MANOJ KUMAR JHA: It is under Rules 258 and 110. My submission is very simple. It is not going to harm anyone; it is not going to create displeasure. Rather, it might restore order in the House.(Interruptions)... . Yesterday, Sir, there was a Bill, namely, Airports Economic Regulatory Authority of India (Amendment) Bill, which was being discussed. When the Rajya Sabha relayed the speeches of Members of Parliament, the speeches of many opposition Members were not relayed on the platform. That is very, very disturbing. I understand that some of us spoke very briefly on the Bill and moved on to our core issues for which we are agitating. Under the scope of the Rule 110(Interruptions)... .

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): Rule 258 is of general nature.(Interruptions)... . And then Rule 110 is on discussion and motion of a Bill.(Interruptions)... . I am taking up the Bill now.

PROF. MANOJ KUMAR JHA: Mr. Vice-Chairman, Sir, if you don't listen to me how you will understand what my point of order is.(Interruptions)... .

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): I have heard you.(Interruptions)... .

PROF. MANOJ KUMAR JHA: Sir, give me thirty seconds.

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): I have already heard you.(Interruptions)... .

PROF. MANOJ KUMAR JHA: Sir, give me thirty seconds.(Interruptions)... . Sir, I understand that when you discuss a Bill, you are supposed to speak on the Bill. I agree that. But our mode of protest was different. But, Sir, when there is a Minister, not the concerned Minister nor the Minister who moved the Bill, who functions in *Aashukavi* style, he recites poetry and he never speaks about the Bill. But still his video and his speeches get carried away. I think that should be taken into consideration.(Interruptions)...

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): I have heard you, Mr. Jha.(Interruptions)... . Now, I am taking up the Constitution (Scheduled Tribes) Order (Amendment) Bill, 2021.

The Constitution (Scheduled Tribes) Order (Amendment) Bill, 2021

जनजातीय कार्य मंत्री (श्री अर्जुन मुंडा): महोदय, मैं प्रस्ताव करता हूँ:

"कि अरुणाचल प्रदेश राज्य के संबंध में अनुसूचित जनजातियों की सूची को उपांतरित करने के लिए, संविधान (अनुसूचित जनजाति) आदेश, 1950 का और संशोधन करने के लिए विधेयक पर विचार किया जाए।"

...(व्यवधान)...

The question was proposed.

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): Motion moved.(Interruptions)... . Any Member desiring to speak may do so. We have many speakers on this Bill.(Interruptions)... . Please, it is a matter of the Scheduled Tribes of the North-East. So, the first speaker is Dr. Banda Prakash.(Interruptions)...

DR. BANDA PRAKASH (Telangana): Respected Vice-Chairman, Sir, I rise to support the Constitution (Scheduled Tribes) Order (Amendment) Bill, 2021. A number of times, the Government has been honouring the requests of all the States for inclusion in this list and bringing in such amendments in the Parliament.(Interruptions)... . In this regard I request....(Interruptions)... . अर्जुन मुंडा साहब से मेरा निवेदन है, हमारी तेलंगाना के बारे में एक रिक्वेस्ट है। * "Sir, after the TRS Party

* English translation of the original speech delivered in Telugu.

came into power in the State of Telangana, Chellappa Commission was constituted for including Khaithi Lambadas and Valmiki Boyas in the Scheduled Tribes category. The Chellappa Commission toured extensively throughout the State, made comprehensive investigation and submitted its report. The report was submitted to Assembly and

Sir, please ask them not to disturb me.(Interruptions)... . He is standing before me. How can I speak?(Interruptions)...

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): Hon. Members, you have no right to disturb the speaker.(Interruptions)... . You are a new Member. Try to understand and learn something.(Interruptions)...

DR. BANDA PRAKASH: * "Sir, it has been more than three years since the Bill pertaining to inclusion of Khaithi Lambadas and Valmiki Boyas in the Scheduled Tribes category was passed in Telangana Assembly and sent to Parliament. Sir, at this juncture, I would like to remind the Central Government, even though three years have passed since the Bill was sent to Parliament, the particular Bill has not been introduced in the Parliament and thus justice has not yet been delivered to the people belonging to those categories."

माननीय मंत्री जी से हमारा निवेदन है कि तेलंगाना में लम्बाडा और कोया कम्युनिटी के बारे में तेलंगाना सरकार की ओर से यहां प्रस्ताव आया है, वह गजेट में भी पब्लिश हुआ है और तेलंगाना असेम्बली से इस बारे में सिफारिश भी आई है। इसलिए मेरा निवेदन है कि आप उसे मानकर संसद में पास कराने की कोशिश करें, धन्यवाद।

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): The next speaker is Dr. M. Thambidurai.(Interruptions)...

DR. M. THAMBIDURAI (Tamil Nadu): Thank you, Mr. Vice-Chairman, Sir, for giving me an opportunity to speak on the Constitution (Scheduled Tribes) Order (Amendment) Bill, 2021. This is a very important Bill.(Interruptions)... . The Cabinet, chaired by the hon. Prime Minister of India, Shri Narendra Modi, decided to place the Constitution (Scheduled Tribes) Order (Amendment) Bill, 2021, in the Monsoon Session of the Parliament. That shows the importance of this Bill.(Interruptions)... . The hon. Prime Minister is kind enough to see that justice is given to the affected people. In that respect, whatever the North-East people

* English translation of the original speech delivered in Telugu.

demanded, that has been accepted by the hon. Prime Minister and passed by the Cabinet also.(*Interruptions*)... . I support hon. Minister's motion for consideration of this Bill. I also request the hon. Minister that there are so many castes in Tamil Nadu also that we have recommended for inclusion in the Scheduled Tribes list. But, that is still pending.(*Interruptions*)... . I request that as justice has been given to the tribes of North-Eastern Region, in the same way, in Tamil Nadu also, so many castes have been recommended to the Ministry for inclusion in the tribal category.(*Interruptions*)... . Therefore, I once again request the hon. Minister to consider this and I support the Bill. Thank you.

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): The next speaker is Shri Subhas Chandra Bose Pilli.(*Interruptions*)... .

SHRI SUBHAS CHANDRA BOSE PILLI (Andhra Pradesh): Mr. Vice-Chairman, Sir, on behalf of the YSR Congress Party, I support the Bill. Thank you.

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): Next speaker is Shri K. Somaprasad.

SHRI K. SOMAPRASAD (Kerala): Mr. Vice-Chairman, Sir, even though I support this Bill but I strongly oppose the attitude of the Government.(*Interruptions*)... . The Government is killing the parliamentary democracy.(*Interruptions*)... . The Government is killing the parliamentary democracy.(*Interruptions*)... . There are several issues to be discussed in the House but the Government is not ready to discuss these issues.(*Interruptions*)... . The Pegasus issue, the farmer's issue..(*Interruptions*)... .

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): Do you have something to say about the...(*Interruptions*)... .

SHRI K. SOMAPRASAD: The Government is not ready to discuss these issues. Sir, I strongly oppose the attitude of the Government.(*Interruptions*)... . The Pegasus issue should be discussed in the House.(*Interruptions*)... .

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): You are not interested to speak on the Bill. Thank you very much. Now, Shri Vishambhar Prasad Nishad; not

present.(Interruptions)... . Prof. Manoj Kumar Jha. क्या आप बोलेंगे?
...(व्यवधान)...

प्रो. मनोज कुमार झा (बिहार) : उपसभाध्यक्ष महोदय, शुक्रिया। ...(व्यवधान)... बहुत-बहुत धन्यवाद। ...(व्यवधान)... The Constitution (Scheduled Tribes) Order (Amendment) Bill, 2021, यह बहुत निर्गुण सा बिल है। इसके पक्ष में ही हम सब खड़े हैं, जो वेल में हैं या जो उसके बाहर हैं। लेकिन, सर, एक कानून कृषि के काले कानून की वापसी का होना चाहिए।
...(व्यवधान)...

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): Mr. Jha, thank you. वह अलग से आएगा। ...(व्यवधान)... श्री सुशील कुमार गुप्ता। ...(व्यवधान)...

श्री सुशील कुमार गुप्ता (राष्ट्रीय राजधानी क्षेत्र, दिल्ली) : जनाब, मैं यह कह रहा हूँ कि बिल बनना चाहिए, ...(व्यवधान)... कानून में इस पर ध्यान देना चाहिए, ...(व्यवधान)... परन्तु दिल्ली के अन्दर एक दलित बालिका को रेप करके जला दिया जाता है ...(व्यवधान)... और सरकार इस पर जवाब नहीं देती, ...(व्यवधान)... मैं कहना चाहता हूँ कि गृह मंत्री, ...(व्यवधान)... आप इस बात को देखिए कि दिल्ली के अन्दर दलित बच्ची को जला दिया गया। ...(व्यवधान)...

उपसभाध्यक्ष (श्री भुवनेश्वर कालिता) : आप interested नहीं हैं। ...(व्यवधान)...

श्री सुशील कुमार गुप्ता : मैं बिल पर बोलना चाहता हूँ। ...(व्यवधान)...

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): It seems that you are not interested in speaking on the Bill. Thank you.(Interruptions)... . Next speaker is Dr. Fauzia Khan.

DR. FAUZIA KHAN (Maharashtra): Mr. Vice-Chairman, Sir, I welcome the initiative of the Government to give a definite status to the tribal community. They had an ambiguous status for the last 74 years. But, at the same time, these tribals have other needs as well. They have needs of satisfying their hunger. They have needs of filling their stomach. These tribal men, women and children are going empty stomach because the prices are so high. Because of the soaring prices in the nation...
....(Interruptions)...

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): There are different schemes for the poorer sections of the society so that nobody goes hungry. Please come to the subject.(Interruptions)...

DR. FAUZIA KHAN: Sir, we need a discussion on this issue.(Interruptions)... .
We need a discussion on the soaring prices.(Interruptions)... .

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): I do not think that you are interested in speaking on the Bill.(Interruptions)... .

DR. FAUZIA KHAN: Sir, those people with empty stomach..(Interruptions)... .
Country is not allowing them enough food(Interruptions)... .

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): I am allowing you but you are not speaking on the Bill.(Interruptions)... .

DR. FAUZIA KHAN: My point is that the tribals need a dignified and decent life where there is security in the nation.

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): It seems you are not interested in speaking on the Bill. Thank you. Now, the hon. Minister to reply.(Interruptions)... .

जनजातीय कार्य मंत्री (श्री अर्जुन मुंडा): उपसभाध्यक्ष महोदय, अरुणाचल प्रदेश में बहुत अधिक मात्रा में, ...(व्यवधान)... अधिकांश संख्या जनजातीय समुदाय की है, लेकिन पिछले कई वर्षों से इस आबादी की कुछ समस्याओं के बारे में पूर्ववर्ती सरकारों ने कभी ध्यान नहीं दिया ...(व्यवधान)... और ये समस्याएँ बढ़ती चली गईं। ...(व्यवधान)... आज इस बात की खुशी है कि माननीय प्रधान मंत्री जी के नेतृत्व में अरुणाचल प्रदेश की उन जनजातियों को न्याय मिलने की दिशा में इस विधेयक के माध्यम से प्रस्ताव लाया गया है। ...(व्यवधान)...

जिन माननीय सदस्यों ने अपने सुझाव दिए हैं, चाहे तेलंगाना से डा. बांडा प्रकाश हों, श्री थंबीदुरई जी हों या सुभाष चन्द्र जी हों, ...(व्यवधान)... ऐसे सभी माननीय सदस्यों ने जिन बातों का उल्लेख किया है, उन बातों को ध्यान में रखते हुए आगामी दिनों में भी जनजातीय समुदाय की समस्याओं के समाधान के लिए हम आदरणीय प्रधान मंत्री, श्री नरेन्द्र भाई मोदी जी के नेतृत्व में आगे बढ़ रहे हैं और काम कर रहे हैं।...(व्यवधान)... जो कार्य पिछले लम्बे अरसे तक, कांग्रेस के शासन काल में नहीं हुए, जनजातीय समुदाय के लिए उन सारे कार्यों को करने का हम प्रयत्न कर रहे हैं और दृढ़ इच्छाशक्ति के साथ पूरा कर रहे हैं।...(व्यवधान)... इसी के साथ मैं आग्रह करूंगा कि इस विधेयक को सदन में पारित किया जाए।

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): Now, the question is:

"That the Bill further to amend the Constitution (Scheduled Tribes) Order (Amendment) Bill, 1950 to modify the list of Scheduled Tribes in relation to the State of Arunachal Pradesh, be taken into consideration."

The motion was adopted.

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): Now, we shall take up Clause-by-Clause consideration of the Bill.

Clause 2 was added to the Bill.

Clause 1, the Enacting Formula and the Title were added to the Bill.

श्री अर्जुन मुंडा : महोदय, मैं प्रस्ताव करता हूँ:

"कि विधेयक को पारित किया जाए।"

...(व्यवधान)...

The question was put and the motion was adopted.

***Disapproving the Commission for Air Quality Management in National Capital Region and Adjoining Areas Ordinance, 2021**

and

***The Commission for Air Quality Management in National Capital Region and Adjoining Areas Bill, 2021**

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): I understand that there is another Bill and a Statutory Resolution. We have The Commission for Air Quality Management in National Capital Region and Adjoining Areas Bill, 2021. It is a very important Bill. There is a Resolution and the Resolution is to be moved by Shri Shaktisinh Gohil, Shri Elamaram Kareem, Dr. V. Sivadasan, Shri Binoy Viswam, Shri M. V. Shreyams Kumar and Shri Derek O'Brien. Shri Shaktisinh Gohil, are you moving the Resolution?

* Discussed together.

SHRI SHAKTISINH GOHIL (Gujarat): Sir, I moved my Resolution(*Interruptions*)... . on Pegasus... राष्ट्र की सुरक्षा है।...(व्यवधान)... किसान दुखी हैं।...(व्यवधान)... महंगाई का इश्यू है।...(व्यवधान)... यह सरकार arrogance छोड़े और हाउस में डिस्कस करे, यह मेरी मांग है।...(व्यवधान)... मैं अपना Resolution move करता हूँ।...(व्यवधान)...

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): Are you moving the Resolution on this subject? You have to move the Resolution.(*Interruptions*)...

SHRI SHAKTI SINH GOHIL: I am moving the Resolution, Sir. I move:

"That this House disapproves the Commission for Air Quality Management in National Capital Region and Adjoining Areas Ordinance, 2021 (No.4 of 2021) promulgated by the President of India on 13th April, 2021."

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): Thank you. The Resolution is moved.(*Interruptions*)... Shri Bhupender Yadav to move a motion for consideration of the Commission for Air Quality Management in National Capital Region and Adjoining Areas Bill, 2021.

THE MINISTER OF ENVIRONMENT, FOREST AND CLIMATE CHANGE; AND THE MINISTER OF LABOUR AND EMPLOYMENT (SHRI BHUPENDER YADAV): Sir, I move:

"That the Bill to provide for the constitution of the Commission for Air Quality Management in National Capital Region and Adjoining Areas for better coordination, research, identification and resolution of problems surrounding the air quality index and for matters connected therewith or incidental thereto, as passed by Lok Sabha, be taken into consideration."

The questions were proposed.

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): The first speaker is Shri Deepender Singh Hooda.(*Interruptions*)... It is very important for Haryana.(*Interruptions*)...

श्री दीपेन्द्र सिंह हुड्डा (हरियाणा) : धन्यवाद, सर, आपने कहा कि यह बिल हरियाणा के लिए महत्वपूर्ण है। एनसीआर, हरियाणा प्रदूषण रहित होने चाहिए। हम भी चाहते हैं कि अगली पीढ़ी को अच्छा वातावरण दें, लेकिन इस बिल में एक अनुच्छेद ऐसा भी है, जो किसान से सम्बन्धित है।...**(व्यवधान)**... मैं उस बिल पर आऊँगा, बशर्ते किसान का नाम लेते ही मेरा माइक बन्द न हो।...**(व्यवधान)**...सदन में ऐसा वातावरण है। इस बिल में किसान का नाम लेते ही मेरा माइक ...**(व्यवधान)**...

उपसभाध्यक्ष (श्री भुवनेश्वर कालिता): आपका माइक ऑन है।

श्री दीपेन्द्र सिंह हुड्डा: मैं बिल की बात कर रहा हूँ। इस बिल के अनुच्छेद-15 में लिखा गया है, the Commission may impose and collect environmental compensation from farmers causing air pollution by stubble burning, at such rate and in such manner, as may be prescribed. यानी कि कमीशन किसान पर असीमित जुर्माना लगा सकता है।

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): Don't disturb the Member.**(Interruptions)**... You are disturbing the Member.**(Interruptions)**...

श्री दीपेन्द्र सिंह हुड्डा: देश प्रदूषणरहित होना चाहिए, लेकिन किसानरहित नहीं होना चाहिए। ...**(व्यवधान)**... किसान का नाम लेते ही जो माइक बंद करने की प्रथा है, आप कह रहे हैं कि किसान का नाम लेते ही माइक बंद नहीं होगा। मैं कुछ किसानों के नाम लेना चाहूँगा - *

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): The Bill is on air quality.**(Interruptions)**... .

श्री दीपेन्द्र सिंह हुड्डा: *

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): No, no.**(Interruptions)**... . The Bill is on air quality.**(Interruptions)**... . Mr. Hooda, the Bill is on air quality.**(Interruptions)**... .

श्री दीपेन्द्र सिंह हुड्डा: *

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): Come to the subject.**(Interruptions)**... . You are not speaking on the subject.**(Interruptions)**... . That is the problem.**(Interruptions)**... . That is the problem.

* Not recorded.

....(Interruptions)... . Nothing will go on record.(Interruptions)... . Nothing will go on record.(Interruptions)... . Thank you.(Interruptions)... .

SHRI PRASANNA ACHARYA (Odisha): Sir, I will be speaking in favour of *kisan*. 'किसान जिन्दाबाद' का जो नारा लगता है, I am speaking in favour of that *kisan*.(Interruptions)... . My appeal to all the Members is this.(Interruptions)... . Kindly listen to me.(Interruptions)... . Sir, no doubt, this is a good Bill.(Interruptions)... . This Bill should have been brought much earlier.(Interruptions)... . But there is one provision....(Interruptions)... . The Bill has already excluded farmers from the scope of penalties.(Interruptions)... . However, the Commission may collect an environmental compensation from farmers for causing pollution by stubble burning.(Interruptions)... . I oppose this provision, Sir.(Interruptions)... . Farmers cannot be taken to task(Interruptions)... Farmers should be educated....(Interruptions)... . Farmers should be enlightened.(Interruptions)... . Farmers should be trained.(Interruptions)... So that they know the bad side of stubble burning.(Interruptions)... . I would request the Minister to kindly consider it.(Interruptions)...

The Bill includes representatives from crucial Ministries. However, it appears that the Government has taken a more scientific approach to air quality management instead of a scientific-cum-social approach.(Interruptions)... . It is a social problem, Sir.(Interruptions)... . The Government should take this aspect also into consideration.(Interruptions)... The Bill should have representation from the Ministries of Health and Family Welfare, Rural Development and Labour. Since persons within these domains are disproportionately affected by air pollution....(Interruptions)... . There is no representation from farmers' bodies or unions.(Interruptions)... . Sir, in this Commission the Bill does not provide any representation from farmers' bodies or farmers' unions.(Interruptions)... . That is the lacuna in the Bill.(Interruptions)... . So, farmers' representatives should be included in the Commission.(Interruptions)... . However, under Clause 3(3)g, representatives of 'any association of commerce or industry' may be co-opted in the Commission as members.(Interruptions)... . This is ambiguous and leaves room for debate regarding whether farmers' representatives would fall within these categories.(Interruptions)...

Mostly understaffed State Pollution Control Boards work primarily in an advisory capacity to the State Governments.(Interruptions)... . Considering now that the Commission's directives are confined to NCR but would overrule any

directives of the State Pollution Control Board, it is unclear how the same would be implemented considering that many such directives would require cross-border cooperation.(Interruptions)... . Therefore, singling out the National Capital Region is inexplicable, considering that Mumbai and Chennai are also very heavily polluted.(Interruptions)... . Furthermore, the National Clean Air Plan lists 122 non-attainment cities including 23 in my own State which is Odisha.(Interruptions)... . No doubt the Bill is a step in the right direction.(Interruptions)... . However, it is focussed only on Delhi-NCR.(Interruptions)... . It should expand its mandate to focus on air quality in adjoining areas in addition to non-attainment cities in States.(Interruptions)... . With this, Sir, I support this Bill.

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): Next speaker is Shri R.S. Bharathi.

SHRI R.S. BHARATHI (Tamil Nadu): Sir, today, in this august House, democracy is in danger.(Interruptions)... . We are having a discussion on quality of air.(Interruptions)... . Let us discuss about the quality of democracy.(Interruptions)... .

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): Mr. Bharathi, we are discussing air quality.(Interruptions)... . Your subject can be discussed later.(Interruptions)... . We are discussing air quality.(Interruptions)... . Do you have anything to say on this subject?(Interruptions)... .

SHRI R.S. BHARATHI: Sir, the country is interested more in what has happened in Pegasus.(Interruptions)... . Why is the ruling party so scared to discuss about this issue in this august House?(Interruptions)... . This is the fountain of democracy.(Interruptions)... . And they are reluctant.(Interruptions)... .

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): Thank you.(Interruptions)... . Your time is over.(Interruptions)... . Next speaker is Dr. M. Thambidurai.(Interruptions)... .

DR. M. THAMBIDURAI (Tamil Nadu): Thank you, Sir, for giving me this opportunity.(Interruptions)... . We are supporting this Bill brought forward by the hon. Minister.(Interruptions)... . India is committed to create a clean environment and

pollution free air as mandated in the Constitution of India.(*Interruptions*)... . Also, there is a need to evolve and implement a consolidated approach for monitoring, tackling and eliminating the causes for air pollution and identifying, specifying and rigorously enforcing measures for elimination and mitigation of air pollution, including but not limited to, controlling or eliminating the activities of stubble burning, vehicular pollution, industrial emissions, road dust, biomass burning and urban construction.(*Interruptions*)... . Pollution is coming from these, as the Minister has mentioned.(*Interruptions*)... . Nowadays, we are giving importance to it.(*Interruptions*)... . Because air pollution is affecting us.(*Interruptions*)... . So, the Government has come forward with this kind of a Bill.(*Interruptions*)... . Sir, I request the hon. Minister that it should not be for Delhi alone.(*Interruptions*)... . Have it in other parts of India.(*Interruptions*)... . In many places, pollution is there.(*Interruptions*)... . Pollution has to be controlled.(*Interruptions*)... . For that, I request the hon. Minister that not only in the Delhi city, in other parts also, you should consider how to control pollution.(*Interruptions*)... . Especially in Tamil Nadu, there is pollution from burning, vehicular pollution and other pollutions.(*Interruptions*)... . Therefore, I request the hon. Minister for that.(*Interruptions*)... . We support the Bill brought forward by the hon. Minister.(*Interruptions*)... . It is high time for the Minister to take it up.(*Interruptions*)... . I appreciate the hon. Minister and the hon. Prime Minister that they have come forward with this Bill.(*Interruptions*)... . Thank you very much.(*Interruptions*)... .

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): Next speaker is, Shri Ayodhya Rami Reddy.(*Interruptions*)... .

SHRI AYODHYA RAMI REDDY (Andhra Pradesh): Mr. Vice-Chairman, Sir, I thank you for giving me this opportunity to speak on the subject of air quality management in NCR.(*Interruptions*)... . This is a very good Bill.(*Interruptions*)... . From YSR Congress Party, we are supporting this Bill.(*Interruptions*)... . As you are aware, the adjoining areas of NCR have a major pollution problem.(*Interruptions*)... . We need to look at agriculture, manufacturing industry, services industry and infrastructure.(*Interruptions*)... . All the four areas are contributing predominantly to air pollution in this region.(*Interruptions*)... . About 100-150 kilometres radius of Delhi is the major air pollution creating location.(*Interruptions*)... . This needs to be certainly addressed.(*Interruptions*)... . This Bill is coming out with all the relevant points to address this.(*Interruptions*)... .

. This is for the adjoining areas of NCR where the force of pollution may cause adverse impact on air quality.(Interruptions)... . It has to be addressed.(Interruptions)... . Things are being worked out from time to time.(Interruptions)... The monitoring and management of air quality in the Delhi NCR region has been done by multiple bodies - the State Pollution Control Boards, the State Governments in the region, and the Environment Pollution Prevention and Control Authority (EPCA).(Interruptions)... The Bill seeks to create an overarching body to consolidate all monitoring bodies and to bring them on one platform so that air quality management can be carried out in a more comprehensive, efficient and time-bound manner.(Interruptions)... This Commission will specifically look at the Delhi NCR and adjoining areas whereas the mandate of the CPCB is to serve the whole country.(Interruptions)... There is a need to put up a similar focus on urban municipal waste management and industrial pollution.....(Interruptions)... Finally, it is a great step undertaken by the Centre because earlier there was no single accountable body, authority, Ministry or State which was empowered or dedicated to ensure coordination among stakeholder States.(Interruptions)... This Commission must focus on implementing the Plan of Action on ground through PPP model for sustained long-term impact.(Interruptions)... With this, we support the Bill from the YSR Congress Party.(Interruptions)... Thank you, Sir.(Interruptions)...

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): Thank you.(Interruptions)... One hon. M.P. was showing placard infringing the right of the hon. Member who was speaking.(Interruptions)... Please do not do that.(Interruptions)... Please do not do that.(Interruptions)... Now, the next speaker is Shrimati Jharna Das Baidya.(Interruptions)...

SHRIMATI JHARNA DAS BAIDYA (Tripura): Thank you, Sir.(Interruptions)... The Commission for Air Quality Management in National Capital Region and Adjoining Areas Bill, 2021.....(Interruptions)... First, I oppose the Bill and I am saying, हमारे देश में जनता का हाल बहुत खराब है। किसान, मजदूर, जनता, महिला - 9 साल की एक बच्ची से रेप करके मार दिया और यहाँ चर्चा नहीं हो रही है! आप लोग बिल लेकर आये हैं, बिल! ...**(व्यवधान)**...

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): That is not right, Jharnaji.(Interruptions)... Not like this.(Interruptions)...

श्रीमती झरना दास बैद्य : उपसभाध्यक्ष जी, कल हम लोग सुनेंगे कि आपने *

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): Not like this. ...*(Interruptions)*... Thank you. ...*(Interruptions)*... You are not speaking on the subject. ...*(Interruptions)*... The next speaker is Shri K.R. Suresh Reddy. ...*(Interruptions)*...

SHRI K.R. SURESH REDDY (Telangana): Sir, I stand to support the Bill but we have certain reservations. ...*(Interruptions)*... I would like the hon. Minister to see Chapter III. ...*(Interruptions)*... Clause 15 of Chapter III clearly says that the Commission.....*(Interruptions)*... This is regarding farmers. ...*(Interruptions)*... Just bear with me for a minute. ...*(Interruptions)*...

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): Hon. lady Member behind, please withdraw yourself from that place. ...*(Interruptions)*... Please withdraw from that place. ...*(Interruptions)*... You cannot infringe on the right of the speaker. ...*(Interruptions)*... You cannot. ...*(Interruptions)*... Please. ...*(Interruptions)*...

SHRI K.R. SURESH REDDY: This is a Clause where there is a question of penalizing the farmers. ...*(Interruptions)*... On Clause 15, Chapter III, I request the Government to reconsider this particular Clause where you are penalizing the farmer for no fault of his. ...*(Interruptions)*... If you see the record of pollution, the pollution caused by stubble burning in Delhi and surrounding areas is only 4 per cent of the entire pollution. ...*(Interruptions)*... And the reason for that.. ...*(Interruptions)*... One moment please. ...*(Interruptions)*... The reason for that -- I request the Government's kind consideration -- is because of climate change. ...*(Interruptions)*... जून-जुलाई में जब फसल डालते थे, तो सितंबर में कटाई होती थी और उस वक्त there used to be rain, there used to be air movement. ...*(Interruptions)*... There was no pollution coming to Delhi. ...*(Interruptions)*... But, now, because of the climate change, cropping pattern also has changed. ...*(Interruptions)*... Because of this reason, the pollution in Delhi area is increasing. ...*(Interruptions)*... So, let not the farmer be penalized for this. ...*(Interruptions)*... I compliment the hon. Minister on assuming charge. ...*(Interruptions)*... He has come out with a Bill which would definitely clean up the air quality not only for Delhi and surrounding areas.....*(Interruptions)*... Sir, but, I would request and ask him to consider air

* Not recorded.

quality be it in Delhi, Mumbai, Chennai or in some remote area has been deteriorating. ...*(Interruptions)*... So, air quality should be a part of healthcare. ...*(Interruptions)*... Like, how we have taken drinking water as healthcare, consider even air control, air pollution as part of healthcare. ...*(Interruptions)*... Sir, the other issue on pollution as regard is the funding for the Commission. ...*(Interruptions)*... In the various objectives and various responsibilities bestowed upon the Commission, they said that increasing plantations also is part of that. ...*(Interruptions)*... Who would be funding that? ...*(Interruptions)*... The States would fund it or will the Government of India give the funds? ...*(Interruptions)*...

Finally, Sir, when you said that four States are part of that, are the four States entirely part of that Commission or are the four States partly part of the Commission? Thank you, Sir. ...*(Interruptions)*...

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): Next is Prof. Manoj Kumar Jha. ...*(Interruptions)*...

PROF. MANOJ KUMAR JHA: Hon. Deputy Chairman, Sir, thank you very much. पहले तो आप ही के लिए...*(व्यवधान)*... भाजपा के कई साथी कहते थे, तो आप ही के लिए कि —

*"अपने चेहरे से जाहिर है, उसे छुपाएँ कैसे,
आपकी मर्जी के अनुसार दिखाएँ कैसे?"*

सर, दिक्कत है कि प्रदूषण पर बिल आ रहा है और यह माननीय मंत्री जी का पहला बिल है, लेकिन देश की हवा में जो ज़हर घोला गया है, किसानों के लिए जो ज़हर घोला गया, उस प्रदूषण का क्या करेंगे? ...*(व्यवधान)*... उन किसानों के लिए क्या करेंगे? ...*(व्यवधान)*... राष्ट्र की सुरक्षा के नाम पर जो ज़हर घोला जा रहा है, पेगासस, एक ऐसा उपकरण, जो सबके घर तक पहुँचा दिया गया है।...*(व्यवधान)*... सर, असंभव नहीं कि आप भी उसकी जद में हों।...*(व्यवधान)*... मैं समझता हूँ कि यह महत्वपूर्ण है, तब जाकर कोई चर्चा हो।...*(व्यवधान)*...

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): Please conclude. ...*(Interruptions)*... Thank you. ...*(Interruptions)*... The next speaker is Shri G.K. Vasani.

SHRI G.K. VASANI (Tamil Nadu): Sir, I would like to kindly tell the Minister that the Commission appointed today should have enough powers that they should tackle the situation for the Delhi residents to breathe clean air. ...*(Interruptions)*... They should also tackle this menace with the neighbouring States and avoid confrontations.

...(Interruptions)... Kindly see that all the States, neighbouring Delhi also, should not be polluted. ...(Interruptions)... I find that the Bill provides for a representation of experts in the Commission, and also for adequate safeguards, they are appointing sub-committees for research, monitoring and also for enforcement. ...(Interruptions)... The Commission should not hesitate to impose strict penalties for every violation of the pollution laws. ...(Interruptions)... With these words, I support the Bill. ...(Interruptions)... Thank you, Sir. ...(Interruptions)...

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): The next speaker is Shri Sushil Kumar Gupta. ...(Interruptions)... This Bill is about your State. ...(Interruptions)... Now, please speak about the Bill. ...(Interruptions)...

श्री सुशील कुमार गुप्ता (राष्ट्रीय राजधानी क्षेत्र, दिल्ली) : उपसभाध्यक्ष महोदय, मैं आपको विश्वास दिलाता हूँ कि मैं सिर्फ वातावरण पर ही बोलूँगा, environment पर ही बोलूँगा।...(व्यवधान)... आप कृपा करके मेरा माइक बंद मत कीजिएगा, मैं आपसे हाथ जोड़ कर प्रार्थना कर रहा हूँ।...(व्यवधान)... मैं भूपेन्द्र यादव जी को बधाई देता हूँ क्योंकि ये वातावरण सुधारना चाहते हैं। वातावरण सुधारने के लिए आपने जो मंत्रालय लिया है, सबसे पहले मैं उसके लिए आपको बधाई देता हूँ। आप नए मंत्री बने हैं। मैं दिल्ली के विषय में बता दूँ। दिल्ली में दिल्ली सरकार ने सीएनजी, पीएनजी, सारी इंडस्ट्रीज़, सारे vehicles ...(व्यवधान)... सर, मुझे एक मिनट का समय दें।...(व्यवधान)... परंतु भाजपा के मंत्री * और * ने 'गोली मारो सालों को' कह कर ...(व्यवधान)...

उपसभाध्यक्ष (श्री भुबनेश्वर कालिता) : जो मेम्बर यहाँ प्रेजेंट नहीं हैं, आप उन पर आरोप नहीं लगा सकते हैं। You are taking names. ...(Interruptions)... That should be expunged. ...(Interruptions)...

श्री सुशील कुमार गुप्ता : सर, मैं आरोप नहीं लगा रहा हूँ, बल्कि मैं यह कहना चाहता हूँ कि इस तरह से वातावरण खराब नहीं करना चाहिए।...(व्यवधान)... वातावरण को ठीक रखें।...(व्यवधान)... मैं आपसे कह रहा हूँ कि इस बिल के अनुच्छेद 15 में किसान को सजा देने की बात कही गई है।...(व्यवधान)... सरकार की यह जिम्मेदारी बनती है कि किसान को सजा न दें।...(व्यवधान)... सजा तो आपने ...(व्यवधान)...कोर्ट में बुलाकर दे रखी है।...(व्यवधान)...

THE MINISTER OF MINORITY AFFAIRS (SHRI MUKHTAR ABBAS NAQVI): Sir, I have a point of order. ...(Interruptions)...

* Expunged as Ordered by the Chair.

उपसभाध्यक्ष (श्री भुबनेश्वर कालिता) : कृपया आप एक मिनट बैठिए।...**(व्यवधान)**... Point of order! ...**(Interruptions)**... I have allowed a point of order. ...**(Interruptions)**... Yes. ...**(Interruptions)**...

THE MINISTRY OF MINORITY AFFAIRS (SHRI MUKHTAR ABBAS NAQVI): Sir, it is point of order under Rule 235. It is very clear that says 'shall not interrupt any Member while speaking by disorderly expression or noises or in any other disorderly manner.'

सर, अगर अपोजिशन के सदस्य ही बोलना चाहते हैं, तो उनकी बातचीत में व्यवधान पैदा करना, उन्हें बोलने न देना, उनके सामने खड़े होकर प्लेकार्ड लगाना, नारेबाजी करना...
...**(व्यवधान)**... आपका संरक्षण चाहिए। ...**(व्यवधान)**...

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): The next speaker is Shrimati Vandana Chavan.

श्री सुशील कुमार गुप्ता : सर, आपने मुझे प्वाइंट ऑफ ऑर्डर के लिए बीच में ही रोक दिया।
...**(व्यवधान)**... मेरी बात तो पूरी होने दीजिए। ...**(व्यवधान)**...

उपसभाध्यक्ष (श्री भुबनेश्वर कालिता) : आपकी बात पूरी हो गई है। ...**(व्यवधान)**...

SHRIMATI VANDANA CHAVAN (Maharashtra): Sir, the mike is not on.**(Interruptions)**... . Sir, it is absolutely a shame that the Government has to now come forward to address the issue of pollution after the Supreme Court directed it. Twenty cities out of the thirty....**(Interruptions)**... . Sir, instead of doing this, this Government is unnecessarily snooping on the people, bringing in companies like Pegasus unnecessarily, and not addressing these issues.**(Interruptions)**... .

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): Now, Shrimati Priyanka Chaturvedi.

श्रीमती प्रियंका चतुर्वेदी (महाराष्ट्र) : सर... ...**(व्यवधान)**... प्लीज मुझे बोलने दीजिए।
...**(व्यवधान)**... सर, मुझे आपने The Commission for Air Quality Management in National Capital Region and Adjoining Areas Bill, 2021 के बारे में बात करने का मौका दिया है,
...**(व्यवधान)**... इसके लिए मैं आपकी आभारी हूँ। ...**(व्यवधान)**... यह जो air quality management Bill है, यह महिलाओं से संबंधित है। ...**(व्यवधान)**...

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): Mr. Tiruchi Siva, please don't disturb her.(Interruptions)... . Mr. Siva.(Interruptions)... .

श्रीमती प्रियंका चतुर्वेदी : सर, हम लोग महिलाओं की सुरक्षा की बात करते हैं, ...(व्यवधान)... हम बेरोजगारी की बात करते हैं, ...(व्यवधान)... हम किसानों की बात करते हैं, ...(व्यवधान)... यह सबको प्रभावित करता है। ...(व्यवधान)... पर सबसे बड़े दुख की बात यह है कि इसी नेशनल कैपिटल में नौ साल की लड़की का बलात्कार हो गया है। ...(व्यवधान)... ये चर्चा करने के लिए तैयार नहीं हैं। ...(व्यवधान)...

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): Please don't disturb her.(Interruptions)... . I request the other Members who are standing behind her, standing with her, not to disturb her.(Interruptions)... You are not allowing her to speak.(Interruptions)... . Thank you.(Interruptions)... . Now, the hon. Minister to reply.

श्री भूपेन्द्र यादव: सम्माननीय उपसभाध्यक्ष महोदय, हम दिल्ली में वायु प्रदूषण को रोकने के लिए एक स्वतंत्र निकाय की स्थापना करने के लिए यह बिल लेकर आए हैं। ...(व्यवधान)... इस बिल पर अभी श्री दीपेन्द्र सिंह हुड्डा, श्री प्रसन्न आचार्य, श्री आर.एस. भारती, श्री एम. थंबीदुरई, श्री अयोध्या रामी रेड्डी, श्रीमती झरना दास बैद्य, श्री के. आर. सुरेश रेड्डी, प्रो. मनोज कुमार झा, श्री जी. के. वासन, श्री सुशील कुमार गुप्ता, श्रीमती वंदना चव्हाण और श्रीमती प्रियंका चतुर्वेदी जी ने कुछ न कुछ बिन्दु रखने की कोशिश की। ...(व्यवधान)... हालांकि, बिल वायु प्रदूषण पर था, लेकिन सदन में ध्वनि प्रदूषण ज्यादा है ...(व्यवधान)... और मुझे ऐसा लगता है कि जो सदस्य बोलना भी चाह रहे थे, उन्हें भी अनावश्यक रोकने का प्रयास किया गया। ...(व्यवधान)... परन्तु मैं यहाँ स्पष्ट रूप से कहना चाहता हूँ कि हमारी सरकार प्रधान मंत्री, नरेन्द्र मोदी जी के नेतृत्व में भारत के पर्यावरण को स्वच्छ बनाने के लिए पूरी तरह से प्रतिबद्ध है ...(व्यवधान)... और इसीलिए हम लोग यह बिल लेकर आए हैं। ...(व्यवधान)... हम यह जानते हैं कि एनसीआर क्षेत्र में जो प्रदूषण की समस्या है, उसे लेकर समय-समय पर न्यायालयों के निर्णय आते रहे हैं। ...(व्यवधान)... लेकिन एनसीआर का जो क्षेत्र है, उसमें जो प्रदूषण है, उसके लिए जो वायु क्षेत्र है, उसके air shed की पहचान करना जरूरी है ...(व्यवधान)... और air shed की पहचान करते हुए दिल्ली और उसके आस-पास के जो समीपवर्ती क्षेत्र हैं, वहाँ हम एक ऐसा mechanism develop करना चाहते थे, जिस mechanism में अनुसंधान भी हो, नवाचार भी हो और आपस में एक coordinated तरीके से इस समस्या का समाधान निकले। ...(व्यवधान)... यहाँ दीपेन्द्र सिंह हुड्डा जी और प्रसन्न आचार्य जी ने दो विषय रखे हैं, जिन्हें मैं आपके सामने स्पष्ट करना चाहता हूँ। ...(व्यवधान)... वे बार-बार इस बिल के सेक्शन 15 का उल्लेख करते हैं, जिसके द्वारा वे किसानों के विषय को लेकर आए। ...(व्यवधान)... लेकिन मैं उन्हें कहना चाहता हूँ कि अगर वे सेक्शन 15 से पहले सेक्शन 14 देखेंगे, तो इसे criminal offence नहीं बनाने का मेन प्रयास सेक्शन 14 में है। ...(व्यवधान)... लेकिन सेक्शन 14 में स्पष्ट रूप से कहा गया है - "Provided that the provisions of this section shall

not apply to any farmer for causing air pollution by stubble burning or mismanagement of agricultural residue." इसको हमने पूरे तरीके से decriminalize किया है ...**(व्यवधान)**... इसमें सुरक्षित रखने का प्रयास किया है। ...**(व्यवधान)**...

प्रसन्न आचार्य जी ने दूसरा विषय यह उठाया है कि दिल्ली के आस-पास किसान बहुत बड़ी संख्या में हैं और किसानों का प्रतिनिधित्व इस बिल में होना चाहिए। ...**(व्यवधान)**... प्रसन्न आचार्य जी, मैं आपको यह बताना चाहता हूँ कि air quality pollution की जो body है, उसका जो Section 3, sub-section (k) है, उसके अनुसार, 'three members, being stakeholders from such sectors as agriculture...'. एग्रीकल्चर से संबंधित एक व्यक्ति इस कमीशन का सदस्य होगा, क्योंकि हम यह जानते हैं कि अगर वातावरण को स्वच्छ बनाना है, तो कृषि के प्रतिनिधियों का इसमें पूरे तरीके से प्रतिनिधित्व होना चाहिए। ...**(व्यवधान)**...

महोदय, मैं आपसे यह कहना चाहता हूँ कि हम जो यह एक mechanism लेकर आए हैं, यह mechanism एनसीआर के वायु प्रदूषण को समाप्त करने के लिए एक स्थायी mechanism होगा, समर्पित mechanism होगा तथा उसके साथ-ही-साथ सहभागी भी होगा। ...**(व्यवधान)**... वह सहभागी इस मायने में होगा कि एक तरफ जहाँ इसमें एक्सपर्ट्स, किसान, ट्रांसपोर्ट और उद्योगों के प्रतिनिधि होंगे, तो वहीं दूसरी तरफ इसमें दिल्ली और एनसीआर की जो समीपवर्ती राज्य सरकारें हैं, उनके भी प्रतिनिधि होंगे। ...**(व्यवधान)**... इस तरह, वायु प्रदूषण की समस्या के समाधान के लिए हम एक तरीके से सहभागी लोकतंत्र के माध्यम से इस institution को खड़ा कर रहे हैं। ...**(व्यवधान)**...

महोदय, मैं कहना चाहूँगा कि इस संस्थान के उद्देश्य में एनसीआर रीजन में वायु प्रदूषण की मॉनिटरिंग करना, उसका अनुसंधान करना, उसके लिए enforcement, विधि को लागू करना आदि शामिल हैं। ...**(व्यवधान)**... हम जो ये सारे सहयोगकारी प्रयास करेंगे, उस संबंध में हम यह भी कहना चाहते हैं कि इस बिल के माध्यम से हम पूरे तरीके से संसद के प्रति accountable होंगे। ...**(व्यवधान)**... इसलिए हमारा जो यह एनसीआर का बोर्ड बनेगा, इसकी रिपोर्ट हर वर्ष संसद के सामने रखी जाएगी। ...**(व्यवधान)**... हम दिल्ली को स्वच्छ वायु और स्वच्छ वातावरण देने के लिए पूरे तरीके से प्रतिबद्ध हैं। ...**(व्यवधान)**... आज जिन भी सदस्यों ने बोला है, उनमें से अधिकतर सदस्यों ने इस बिल का समर्थन किया है। ...**(व्यवधान)**... वायु प्रदूषण का विषय केन्द्र सरकार के अधीन आता है। ...**(व्यवधान)**...

सर, प्रसन्न आचार्य जी ने एक विषय यह उठाया था कि क्या वायु प्रदूषण के लिए देश के बाकी शहरों में भी हमने विभिन्न प्रकार के प्रयास किए हैं? ...**(व्यवधान)**... मैं बताना चाहता हूँ कि हम देश में वायु प्रदूषण की एक पॉलिसी को लेकर आए हैं। ...**(व्यवधान)**... विभिन्न शहरों में हमने विभिन्न प्रकार के संयंत्र भी लगाए हैं, ताकि देश के अंदर जो वायु प्रदूषण है, उसका हम पूरे तरीके से मापन कर सकें और समय-समय पर उसके संबंध में उपाय भी कर सकें। ...**(व्यवधान)**... दुनिया में जलवायु परिवर्तन को लेकर जो भी विषय उठ रहे हैं, उसके प्रति भारत पूरे तरीके से प्रतिबद्ध है। ...**(व्यवधान)**... भारत में जो वैकल्पिक ऊर्जा है, उसमें हमने माननीय प्रधान मंत्री जी के नेतृत्व में टारगेट को पूरे तरीके से प्राप्त किया है। ...**(व्यवधान)**... हमने जो NDC के लक्ष्य तय किए हैं, पर्यावरण के क्षेत्र में हमने उनके मानक बनाए हैं और हम यह कहना चाहते हैं कि एनसीआर रीजन में एक विशेष परिस्थिति में हम इस तंत्र को लेकर आए हैं। ...**(व्यवधान)**... लेकिन इसके

साथ, हम इस सदन में यह कहना चाहते हैं कि हमारी सरकार सभी शहरों में वायु प्रदूषण और ध्वनि प्रदूषण को समाप्त कर देश के पर्यावरण को सुरक्षित करना चाहती है, इसलिए मैं सब सदस्यों से आह्वान करूँगा कि दिल्ली के वायु प्रदूषण को रोकने के लिए यह जो एक प्रगतिशील बिल आया है, इसको पास करने में वे सब मिलकर अपना सहयोग प्रदान करें, धन्यवाद।
...(व्यवधान)...

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): Now, I shall first put the Statutory Resolution moved by Shri Shaktisinh Gohil, Shri Elamaram Kareem, Dr. V. Sivadasan, Shri Binoy Viswam, Shri M.V. Shreyams Kumar, Shri Derek O' Brien.(Interruptions)... . Shri Shaktisinh Gohil, do you want to say something?(Interruptions)... . Then, you have to go to your seat.(Interruptions)...

SHRI SHAKTISINH GOHIL: Sir, I move my resolution.(Interruptions)... . सर, सरकार की arrogance से हाउस नहीं चल रहा है। ...(व्यवधान)...हाउस के लिए हम जिम्मेवार नहीं हैं। ...(व्यवधान)...हमें राष्ट्र की सुरक्षा की चिन्ता है, किसान की चिन्ता है, महंगाई की चिन्ता है। ...(व्यवधान)...इसलिए मेरा जो resolution है, उसके लिए हाउस ऑर्डर में रखना सरकार की जिम्मेवारी है। ...(व्यवधान)...सरकार हाउस ऑर्डर में लाए। ...(व्यवधान)...हम बहस चाहते हैं।...(व्यवधान)...हम चाहते हैं कि हाउस चले। ...(व्यवधान)...

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): Thank you.(Interruptions)... . Thank you.(Interruptions)... . Okay, you have already moved.(Interruptions)... . Now, I put the Statutory Resolution moved by Shri Shaktisinh Gohil to vote.

The question is:

“That this House disapproves the Commission for Air Quality Management in National Capital Region and Adjoining Areas Ordinance, 2021 (No.4 of 2021) promulgated by the President of India on 13th April, 2021.”

The motion was negatived.

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): The question is:
That the Bill to provide for the constitution of the Commission for Air Quality Management in National Capital Region and Adjoining Areas for better co-ordination, research, identification and resolution of problems surrounding the air quality index

and for matters connected therewith or incidental thereto, as passed by Lok Sabha, be taken into consideration.

The motion was adopted.

...(Interruptions)...

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): We shall now take up Clause-by-Clause consideration of the Bill.

Clauses 2 to 31 were added to the Bill.

Clause 1, the Enacting Formula and the Title were added to the Bill.

...(Interruptions)...

SHRI BHUPENDER YADAV: Sir, I move:

"That the Bill be passed."

...(Interruptions)...

The question was put and the motion was adopted.

***Disapproving the Essential Defence Services Ordinance, 2021**

and

***The Essential Defence Services Bill, 2021**

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): Hon. Members, we have another Statutory Resolution disapproving the Essential Defence Services Ordinance, 2021 and the Essential Defence Services Bill, 2021 which will be discussed together. Now, Shri Elamaram Kareem, do you want to move the Resolution?

SHRI ELAMARAM KAREEM (Kerala): Sir, I move:

"That this House disapproves the Essential Defence Services Ordinance, 2021 (No. 7 of 2021) promulgated by the President of India on 30th June, 2021."

* Discussed together.

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): The Resolution is moved.(Interruptions)... Now, hon. Minister to move a motion for consideration of Essential Defence Services Bill, 2021.

रक्षा मंत्रालय में राज्य मंत्री; तथा पर्यटन मंत्रालय में राज्य मंत्री (श्री अजय भट्ट) : महोदय, मैं प्रस्ताव करता हूँ:

"कि अनिवार्य रक्षा सेवाओं को बनाए रखने के लिए, जिससे राष्ट्र की सुरक्षा और अधिकांशतः जन जीवन और संपत्ति को सुरक्षित रखने के लिए और उससे संबद्ध या आनुषांगिक विषयों का उपबंध करने के लिए विधेयक, लोक सभा द्वारा पारित रूप में, पर विचार किया जाए।"

The questions were proposed.

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): Now, we will discuss this Bill. The first speaker is Shri Sujeet Kumar.(Interruptions)... Shri Sujeet Kumar will speak from Gallery No. 5.

SHRI SUJEET KUMAR (Odisha): Sir, this is a very important Bill in the interest of national security and in the larger interest of our country. Sir, my party, Biju Janata Dal and my leader Shri Naveen Patnaik have always supported Government of India when it comes to the integrity and sovereignty of our nation(Interruptions)... . Hence we support this Bill. Sir, we are facing a situation in our northern front where we have a hostile neighbour and we also have a possibility of a two-front war with two hostile neighbours. In the prevailing situation, it is essential to have uninterrupted essential defence services and hence the Government should have the power to ensure the maintenance of essential defence services. Hence, we support this Bill.

Sir, the move to corporatize the Ordnance Factory Board is to bring in accountability, efficiency and also allow the OFBs to explore new markets and also it will lead to augmentation of Atma Nirbhar Bharat(Interruptions)... Hence, we support this Bill. Finally, Sir, I will conclude by saying that 70,000 odd OFB workers will be affected.(Interruptions)... Their service conditions might be affected because of this move. So, Hon. Minister, Raj Nath Singhji has assured the OFB employees that the service conditions of the employees will not be affected. Even then I urge upon the Hon. Minister to negotiate and discuss with the employees to give further assurance that their service conditions will not be affected.(Interruptions)... With these words, we support this Bill, Sir. Thank you.

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): Please don't do that.(*Interruptions*)... The next speaker is Shri M. Shanmugam.(*Interruptions*)...

SHRI M. SHANMUGAM (Tamil Nadu): Sir, I would like to know: Why was this Ordinance issued?(*Interruptions*)... What is the necessity of corporatizing these ordnance factories?(*Interruptions*)... Is it for the purpose diverting this money to purchase of Pegasus services for espionage against opposition leaders, journalists and human right activists?(*Interruptions*)... By denying the rightful claims of the workers, whether the Government is going to indulge in illegal activities.(*Interruptions*)...

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): Have you finished, Mr. Shanmugam?(*Interruptions*)... I will come to you.(*Interruptions*)... . I will come to you.(*Interruptions*)...

SHRI M. SHANMUGAM: * "Let Agriculture flourish. Let the farmers live long.

Sir, this Government does not respect farmer's agitation. We strongly disapprove all the Acts passed in this session, as they are not passed in proper way. The Government passed many 'Black Acts'. All these Acts that were passed in this session have to be repealed. The Government is snooping the telephonic conversations of people from various sections. This needs to be stopped immediately. We oppose the spending of tax payers' money by the Government for spoiling the Country."

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): Your turn will come, please be seated.(*Interruptions*)... I will call you.(*Interruptions*)... Thank you, Mr. Shanmugam.(*Interruptions*)... The next speaker is Dr. M. Thambidurai.(*Interruptions*)...

DR. M. THAMBIDURAI (Tamil Nadu): Sir, on behalf of the AIADMK, I am supporting the Bill introduced by the hon. Minister.(*Interruptions*)... Sir, first of all, it is a very, very important Bill.(*Interruptions*)... The present Government is more concerned about the external threats.

(MR. DEPUTY CHAIRMAN *in the Chair.*)

* English translation of the original speech delivered in Tamil.

....(Interruptions)... For the security of the country, hon. Prime Minister, Modiji, has made a lot of efforts to improve the Defence of this country.(Interruptions)... For this purpose, this Bill is very, very important.(Interruptions)...

श्री उपसभापति: माननीय एलओपी कुछ बोलना चाहते हैं। ...(व्यवधान)...

विपक्ष के नेता (श्री मल्लिकार्जुन खरगे): डिप्टी चेयरमैन साहब, इस सदन में ऐसे बहुत से precedents हैं और उन सारे precedents को तोड़कर new precedent डाल रहे हैं। ...(व्यवधान)... देखिए, additional agenda में राजनाथ सिंह साहब, डिफेंस मिनिस्टर, एक बिल लाए हैं और वह additional agenda में है। यह बिल आज आने के लिए नहीं है और इस पर डिस्कशन भी नहीं है। लेकिन इस सदन में जो हंगामा हो रहा है ...(व्यवधान)... इसका फायदा, इसका लाभ उठाते हुए इस बिल को किसी तरह से पास करने के लिए यहां पर पेश किया गया है। ...(व्यवधान)... यह बिल बड़ा महत्वपूर्ण बिल है। आपको मालूम है कि इसमें “for the maintenance of essential defence services so as to secure the security of nation and the life and property of public at large and for matters connected therewith.” यानी defence की जो maintenance की चीज़ें हैं या जो manufacturing है, उसको denationalize करने के लिए यह तरीका चल रहा है। ...(व्यवधान)... इसीलिए मैं आपसे विनती करता हूँ कि इसे सेलेक्ट कमेटी को भेज दीजिए। वहां इस पर डिटेल्ड चर्चा होगी और उसमें जो खामियां हैं, वे निकल आएंगी। यह एक चीज़ है।

दूसरी चीज़, बाहर ऐसी बहस चल रही है कि राजनाथ सिंह साहब, जो यहां पर जाम चल रहा है, इसको बंद करने के लिए आगे आए हैं, लेकिन अपोज़िशन के लोग नहीं मान रहे हैं, यह मीडिया में बहुत आ रहा है। ...(व्यवधान)...

श्री उपसभापति: माननीय एलओपी, आपको जिस विषय पर बोलना था, प्लीज़ आप उसी पर बोलिए। ...(व्यवधान)...

श्री मल्लिकार्जुन खरगे: महोदय, आप मेरी बात सुनें। ...(व्यवधान)... It is because my name is involved in that ...(व्यवधान)... खरगे साहब के पास गए थे और जो लीडर ऑफ द हाउस ...(व्यवधान)...

श्री उपसभापति: माननीय एलओपी, यह सदन के बाहर की बात है। ...(व्यवधान)...

श्री मल्लिकार्जुन खरगे: अब जो चल रहा है और आप लोग इस सदन में भी बोले हैं। ...(व्यवधान)... इसीलिए मैं यह कह रहा हूँ और साफ कह रहा हूँ कि जब राजनाथ सिंह साहब ने मुझे खुद फोन किया, उन्होंने कहा कि मैं तजाकिस्तान जा रहा हूँ और वहां से आने के बाद इस समस्या का हल

दूढ़ेंगे। यहां आने के बाद भी Thursday गया, Friday गया, Saturday गया, Sunday गया, Monday गया, Tuesday गया, ...(व्यवधान)...

श्री उपसभापति: माननीय एलओपी, आपने सिर्फ बिल पर सेलेक्ट कमेटी के लिए कहा, वह मैंने सुना, पर इसके आगे नहीं। ...(व्यवधान)... प्लीज़, माननीय एलओपी आप distract न करें। ...(व्यवधान)...

श्री मल्लिकार्जुन खरगे: सरकार की तरफ से मीटिंग के बारे में अगर एक नोटिस भी किसी अपोज़िशन के लीडर को आया है, चाहे वे पार्टियामेंटरी अफेयर्स मिनिस्टर हों, चाहे लीडर ऑफ द हाउस हों, चाहे राजनाथ सिंह साहब हों, ...(व्यवधान)...

MR. DEPUTY CHAIRMAN: Please conclude.(Interruptions)...

श्री मल्लिकार्जुन खरगे: उसके लिए नोटिस नहीं है और कुछ भी नहीं है, लेकिन बाहर बोल रहे हैं और हमें कटघरे में खड़ा कर रहे हैं कि अपोज़िशन बाधा डाल रहा है और बात करने के लिए तैयार नहीं है। ...(व्यवधान)...

श्री उपसभापति: आपने अपनी बात कह दी। ...(व्यवधान)...

श्री मल्लिकार्जुन खरगे: हम चर्चा के लिए तैयार हैं, अभी करो, इसी वक्त करो। ...(व्यवधान)...

श्री उपसभापति: माननीय एलओपी, यह बिज़नेस थर्ड नम्बर पर पहले से listed है। आपने अपनी बात कह दी है। ...(व्यवधान)...

श्री मल्लिकार्जुन खरगे: देखिए, जिस चर्चा के लिए हम 14 दिन से तड़प रहे हैं, उसको तो आप allow नहीं कर रहे हैं और जिसको हम बाद में कर सकते हैं, वह बिल लाकर आप पास कर रहे हैं। ...(व्यवधान)...

श्री उपसभापति: माननीय राजनाथ सिंह जी ...(व्यवधान)...

श्री मल्लिकार्जुन खरगे: लोगों में ऐसा भ्रम पैदा करना, देश में ऐसा message भेजना - देखिए, राजनाथ सिंह साहब भी बोले, तो भी नहीं मान रहे हैं, लीडर ऑफ द हाउस बोल रहे हैं, तो भी नहीं मान रहे हैं। ...(व्यवधान)... पार्लियामेंटरी अफेयर्स मिनिस्टर बोल रहे हैं, तो भी नहीं मान रहे हैं, तो सब कुछ अपोज़िशन के ऊपर डालकर, वे बचना चाहते हैं। ...(व्यवधान).... अगर आप में हिम्मत है, तो कराओ पेगासस पर चर्चा...(व्यवधान)...

MR. DEPUTY CHAIRMAN: Please conclude.(Interruptions)... . आप प्लीज़ कन्क्लूड कीजिए।..(व्यवधान).. आप सभी माननीय राजनाथ सिंह जी की स्पीच को सुनिए। ..(व्यवधान)..यह सही नहीं है।..(व्यवधान)..आपने माननीय एलओपी की बात सुनी है, लेकिन अगर ..(व्यवधान)..बीच में माननीय राजनाथ सिंह जी बोल रहे हैं, जो कि एक वरिष्ठ मंत्री हैं, तो..(व्यवधान)..आप उसमें भी बाधा पैदा कर रहे हैं। ..(व्यवधान).. It is not proper. माननीय राजनाथ सिंह जी, केवल आपकी बात ही रिकॉर्ड पर जाएगी। ..(व्यवधान)..

रक्षा मंत्री (श्री राजनाथ सिंह) : माननीय उपसभापति जी, माननीय मल्लिकार्जुन खरगे जी ने मेरे नाम से यहाँ पर जो चर्चा की है ..(व्यवधान)..और यह कहा है कि यहाँ से तजाकिस्तान जाने से पहले मैंने उनसे यह कहा था कि मैं आने के बाद इस मामले को सुलझाऊंगा, तो उपसभापति महोदय, मैं उस पर..(व्यवधान)..इस सदन में यह बात स्पष्ट कहना चाहता हूँ कि मैंने उन्हें ऐसा कोई आश्वासन नहीं दिया था। ..(व्यवधान)..हाँ, मैंने उनसे टेलीफोन करके यह रिक्वेस्ट जरूर की थी कि सदन में शांति व्यवस्था ठीक तरीके से कायम होनी चाहिए, ..(व्यवधान)..सदन ठीक तरीके से चलना चाहिए ..(व्यवधान)..और जो बहुत ही महत्वपूर्ण मुद्दे हैं, ..(व्यवधान)..उन सारे मुद्दों पर चर्चा की जानी चाहिए। ..(व्यवधान)..मैंने उनसे यह अनुरोध किया था। ..(व्यवधान)..

श्री उपसभापति : श्री अयोध्या रामी रेड्डी, आप बोलिए। ..(व्यवधान)..

SHRI AYODHYA RAMI REDDY (Andhra Pradesh): Thank you, Mr. Deputy Chairman, Sir, for having given me this opportunity to speak on the Essential Defence Services Bill, 2021 that works towards security of the nation. ... (Interruptions)...

This Bill, we are discussing today, provides for the maintenance of essential defence services so as to ensure the security of nation and the life and property of public at large. ... (Interruptions).... It allows the Central Government to prohibit strikes, lockouts in units engaged in essential defence services. ... (Interruptions)....

Hence, this Bill will improve defence manufacturing, since it provides the Central Government power to regulate uninterrupted supply of arms, ammunition and other goods and services to the armed forces in case of strike against the decision to corporatize the ordnance factories. ... (Interruptions)....

The Ordinance was issued after the Centre announced an overhaul of the Ordnance Factory Board. ... (Interruptions).... The Union Cabinet had approved a long-pending proposal of restructuring about 200-year-old Ordnance Factory Board in June 2021. ... (Interruptions)....

It was seen that major federations of the Ordnance Factory Board (OFB) were to go on indefinite strike in protest against the Government's decision to corporatize the Board. ... (Interruptions).... Think of what the effect it would have had on the

production of military arsenal and defence manufacturing in the country!
...(Interruptions)...

Now, I want to tell you that there is a meaning in every point that the Bill covers. *...(Interruptions)...* The Bill has covered essential defence services; the Bill has covered strikes, lock-outs, and layoffs; the Bill also covers the punishment for illegal lockouts, layoffs, and illegal strikes.

श्री उपसभापति : जो सदस्य बोल रहे हैं..(व्यवधान)..उनके पास जाकर इस तरह का व्यवहार ..(व्यवधान).. उनको बाधित करना ..(व्यवधान).. रूल 235 के खिलाफ है।..(व्यवधान).. यह रूल 235 के खिलाफ है। ..(व्यवधान)..

SHRI AYODHYA RAMI REDDY: The Bill also amends the Industrial Disputes Act, 1947. *...(Interruptions)...*

The original Ordinance had come at the time of Ordnance Factory Board restructuring, which I again applaud as a great decision. *...(Interruptions)...* The restructuring is aimed at transforming the Ordnance Factories, in our country, into productive and profitable assets, deepening specialization in the product range, enhancing competitiveness, besides improving quality and cost-efficiency. *...(Interruptions)...*

The Government is committed to safeguard the interests of the employees of the Ordnance Factory Board. *...(Interruptions)...* Sir, I would like to add that it is essential that an uninterrupted supply of ordnance items to Armed Forces be maintained for the defence preparedness of the country and the ordnance factories continue to function without any disruptions. *...(Interruptions)...* This Bill will deal with the emergency created by disruptions and ensure the maintenance of essential defence services in all establishments connected with defence in public interest or interest of the sovereignty and integrity of India or security of any State and also to support the decency or morality of our services. *...(Interruptions)...*

In the end, I would like to say that India is working hard to enhance its capabilities and capacities in the defence manufacturing sector at a fast pace and this Bill will certainly help in securing India's defence manufacturing sector that will make us truly *Atmanirbhar*. *...(Interruptions)...* At the same time, it needs to be ensured that the Ordinance is not used in a wrong manner and is not susceptible to abuse, in any case. *...(Interruptions)...*

With these words, we, the YSR Congress Party, support this Bill. *...(Interruptions)...*

श्री उपसभापति : आधे घंटे के लिए सदन की कार्यवाही स्थगित की जाती है।

The House then adjourned at ten minutes past three of the clock.

*The House reassembled at forty minutes past three of the clock,
(MR. DEPUTY CHAIRMAN in the Chair.)*

MR. DEPUTY CHAIRMAN: Shri Elamaram Kareem, please speak. Your name is here.(Interruptions)... . Please speak on the subject. This is my request. This is as per rule 110.

SHRI ELAMARAM KAREEM (Kerala): Sir, I oppose this draconian Bill.(Interruptions)... .

DR. M. THAMBIDURAI: Sir, I have not completed my speech.(Interruptions)... .

MR. DEPUTY CHAIRMAN: Your speech is complete.(Interruptions)... . Let Mr. Kareem complete his speech. Then, I will come to you again.(Interruptions)... .

SHRI ELAMARAM KAREEM: Sir, this Essential Defence Services Bill is a draconian Bill.(Interruptions)... . It is aimed at prohibiting the right of working class of this country by prohibiting the right to strike. Before prohibiting the strike of workers, prohibit snooping by Pegasus. You are purchasing Pegasus and snooping.(Interruptions)... . You are entering into the privacy of people.(Interruptions)... .

MR. DEPUTY CHAIRMAN: Please speak on the subject as per Rule 110.(Interruptions)... .

SHRI ELAMARAM KAREEM: This is a serious issue.(Interruptions)... . This Bill should be sent to the Select Committee for parliamentary scrutiny.(Interruptions)... . This is against the fundamental law; this is against the ILO Convention and this is against all precedents of our country.(Interruptions)... . So I request you to please allow us to discuss the Pegasus issue in this House.(Interruptions)... .

MR. DEPUTY CHAIRMAN: As per Rule 110, I would like to mention in the House that the discussion on a motion that the Bill be passed shall be confined to the submission of arguments either in support of the Bill or for the rejection of the Bill.(Interruptions)... . As per Rule 110, you have to speak on the subject.(Interruptions)...

SHRI ELAMARAM KAREEM: The Government is arguing that this is for national security.(Interruptions)... . I am also talking about the national security.(Interruptions)... . Our national security is under threat. Nobody is exempted.(Interruptions)... . *

MR. DEPUTY CHAIRMAN: This is not the subject.(Interruptions)... . You are a senior Member.(Interruptions)... . I am again reminding you that it is not the subject; it is not going on record.(Interruptions)... . Now, Prof. Manoj Kumar Jha.

PROF. MANOJ KUMAR JHA: Hon. Deputy Chairman, Sir, once the House was adjourned, I had certain apprehensions like comrade Kareem about right to protest which emanates out of Article 19 of our Constitution. Protest is not allowed here; protest shall not be allowed there and Pegasus shall be used.(Interruptions)... . Sir, what kind of democracy is this?(Interruptions)...

MR. DEPUTY CHAIRMAN: Manoj Jha ji, please refer to Rule 110.(Interruptions)... Please speak on the subject.(Interruptions)...

PROF. MANOJ KUMAR JHA: Sir, yesterday you did not stop the hon. Minister.(Interruptions)... He spoke on everything except the Bill.(Interruptions)...

MR. DEPUTY CHAIRMAN: I do not want to enter into a debate.(Interruptions)... Please speak on the subject.(Interruptions)... Dr. Thambidurai(Interruptions)...

DR. M. THAMBIDURAI: Thank you, Sir, for giving me the opportunity.(Interruptions)...

* Not recorded.

श्री उपसभापति : प्लीज़ आप सब बैठ जाँ। Sit down, please.(*Interruptions*)... .

SHRI SUKHENDU SEKHAR RAY (West Bengal): Sir, my point of order is in relation to Article 105 (1) of the Constitution of India. According to this Article, I quote, "Powers, privileges, etc., of the Houses of Parliament and of the Members and Committees thereof - (1) Subject to the provisions of this Constitution and to the rules and standing orders regulating the procedure of Parliament, there shall be freedom of speech in Parliament." As per this Constitution, we have the freedom of speech. Then, Rule 267 says that(*Interruptions*)... .

MR. DEPUTY CHAIRMAN: Sukhendu Sekhar Rayji, I have got your point.(*Interruptions*)... .

SHRI SUKHENDU SEKHAR RAY: Now come to Rule 267.(*Interruptions*)... .

MR. DEPUTY CHAIRMAN: You have already said about it. You are a very senior Member.(*Interruptions*)... . I would like to quote Rule 110: "The discussion on a motion that the Bill be passed shall be confined to the submission of arguments either in support of the Bill or for the rejection of the Bill."(*Interruptions*)... .

DR. K. KESHAVA RAO (Telangana): Sir, I want to say something.(*Interruptions*)... . Rule Book comes from the Constitution. The Constitution is basic. It speaks about the freedom of expression. In Article 105 of the Constitution, to which Shri Sukhendu Sekhar Ray has referred, if you refer to clause (2), it gives me a protection even from the court. I can speak sense and nonsense in this House. It is my right.(*Interruptions*)... .

MR. DEPUTY CHAIRMAN: You have to speak as per the rules, please.(*Interruptions*)... . Please speak on the subject.(*Interruptions*)... .

DR. K. KESHAVA RAO: As per the Constitution, you have a right to regulate. The only special thing that the Chairman gets is the regulation. That is about the time. You can't give me a scripted speech and say, "You read it."(*Interruptions*)... . It is my speech. What I do is I refer....(*Interruptions*)... . Now, Shri Elamaram Kareem has said that when you talk about Defence and when you talk about secrecy of Defence, he says that Pegasus can also come into the picture.(*Interruptions*)... .

श्री उपसभापति: उसी सब्जेक्ट पर हाउस में तय हो चुका है। ...**(व्यवधान)**... हाउस का Rules and Procedures है। ...**(व्यवधान)**... माननीय केशव राव जी ...**(व्यवधान)**... I am telling you about Rule 110....**(Interruptions)**... .

DR. K. KESHAVA RAO: Let the Chairman give a scripted speech....**(Interruptions)**...

MR. DEPUTY CHAIRMAN: Please, I would like to mention that freedom of speech under Article 105 is subject to the Rules of Procedure and Conduct of Business of the House. Therefore, Rule 110 of the Rules of Procedure and Conduct of Business in Rajya Sabha limiting the scope of the discussion is valid.**(Interruptions)**... . I have already given a ruling.**(Interruptions)**... . I gave you an opportunity and I have given the ruling.**(Interruptions)**... . माननीय थंबीदुरई जी, आप बोलिए। ...**(व्यवधान)**... आपकी ही बात रिकॉर्ड पर जायेगी। ...**(व्यवधान)**...

DR. M. THAMBIDURAI: Sir, I am supporting the Essential Defence Services Bill, 2021.**(Interruptions)**... . It is very important. In order to improve autonomy, accountability and efficiency in ordnance supplies, the Government decided on 29th July, 2021, to convert the Ordnance Factory Board into a more professional, Government-owned corporate entity.**(Interruptions)**... . It is essential that uninterrupted supply of ordnance items should be ensured to the Armed Forces.**(Interruptions)**... . The Modi Government is giving importance to the Defence. We appreciate that.

MR. DEPUTY CHAIRMAN: Please conclude.**(Interruptions)**... .

DR. M. THAMBIDURAI: Also, the security of the country is most important. For that supply, the hon. Prime Minister, Shri Narendra Modi, has already announced Defence....**(Interruptions)**... .

MR. DEPUTY CHAIRMAN: Dr. M. Thambidurai, please conclude.**(Interruptions)**... .

DR. M. THAMBIDURAI: I appreciate that. The hon. Prime Minister also visited Defence facilities....**(Interruptions)**... .

MR. DEPUTY CHAIRMAN: Please conclude now.**(Interruptions)**...

DR. M. THAMBIDURAI: Our soldiers are enthusiastic and they are committed for this country. Our Prime Minister is going and meeting them....(Interruptions)... .

MR. DEPUTY CHAIRMAN: I will call the next speaker now.

DR. M. THAMBIDURAI: The Defence Minister of India, Shri Raj Nath Singh, also has taken a lot of effort. He has visited many places to encourage the soldiers.(Interruptions).... Therefore, the Defence of the country is of utmost importance.

MR. DEPUTY CHAIRMAN: Please be brief.

DR. M. THAMBIDURAI: I appreciate that and I support this Bill. Thank you, Sir.

MR. DEPUTY CHAIRMAN: Now, I am calling the next speaker. Shri Sushil Kumar Gupta.(Interruptions)...

श्री सुशील कुमार गुप्ता: माननीय उपसभापति महोदय, मैं टॉपिक पर बोलूँगा। ...(व्यवधान)... कृपया मेरा माइक ऑफ न करायें। ...(व्यवधान)...

श्री उपसभापति: मैं आपको रूल बता चुका हूँ, आप विषय पर ही बोलेंगे। ...(व्यवधान)...

श्री सुशील कुमार गुप्ता: सर, मैं टॉपिक से बाहर नहीं जा रहा हूँ। ...(व्यवधान)... 30 जून को आप अध्यादेश के माध्यम से ...(व्यवधान)...

श्री उपसभापति: अगर आप सब्जेक्ट पर बोलेंगे, तो रिकॉर्ड में जायेगा। ...(व्यवधान)...

श्री सुशील कुमार गुप्ता: सर, मैं सब्जेक्ट पर बोल रहा हूँ।

30 जून को आप अध्यादेश के माध्यम से Essential Defence Services Bill लेकर आये। मेरा यह कहना है कि जल्दबाजी में लाये गये जो अध्यादेश हैं, जैसे कृषि के तीनों काले कानून थे, जिनको सेलेक्ट कमेटी को भेजना चाहिए था, गलतियाँ होती हैं, इस बिल को भी सेलेक्ट कमेटी को भेजना चाहिए, मैं आपसे पहला निवेदन यह कर रहा हूँ।

मैं आपसे यह भी निवेदन करता हूँ कि इसमें आपने इसको privatization की तरफ बढ़ाने की बात की है, 7 निगमों में बाँटने की बात की है। ...(व्यवधान)... एक मिनट, सर। ...(व्यवधान)... एक मिनट। ...(व्यवधान)... इसमें आपने सज़ा का प्रावधान किया है। ...(व्यवधान)... 2 साल की सज़ा और उकसाने वाले को भी 2 साल की सज़ा। ...(व्यवधान)... क्या पेगासस इसीलिए लिया गया है कि उससे जासूसी करके आप सज़ा देंगे? ...(व्यवधान)... यह इस विधेयक के अन्दर

क्लियर होना चाहिए कि किसके उकसाने पर जायेंगे। ...**(व्यवधान)**... क्या यह पैसा जो किसानों पर झूठे मुकदमे लगाकर ...**(व्यवधान)**...

श्री उपसभापति: आप सब्जेक्ट पर नहीं बोल रहे हैं। ...**(व्यवधान)**... आप इस विषय पर बोलिए। ...**(व्यवधान)**... Otherwise, आपकी बात रिकॉर्ड पर नहीं जायेगी। ...**(व्यवधान)**... आप इस विषय पर बोलिए। ...**(व्यवधान)**...

श्री सुशील कुमार गुप्ता: सर, मैं विषय पर कह रहा हूँ। ...**(व्यवधान)**... *

श्री उपसभापति: डा. फौजिया खान। ...**(व्यवधान)**... डा. फौजिया खान। ...**(व्यवधान)**...

DR. FAUZIA KHAN: Mr. Deputy Chairman, Sir, if the purpose of the Bill is to
....*(Interruptions)*... .

MR. DEPUTY CHAIRMAN: You have to speak on the subject.*(Interruptions)*... .

DR. FAUZIA KHAN: I am speaking on the subject, Sir.*(Interruptions)*... . Please let my mike be on.*(Interruptions)*... . I am speaking on the subject.*(Interruptions)*... . Sir, my question is: if the purpose of the Bill is to secure the security of the nation and the life and property of people at large, do we do that by snooping into their bedrooms and bathrooms?*(Interruptions)*... .

MR. DEPUTY CHAIRMAN: You are not speaking on the subject.*(Interruptions)*... . Now, Shri Binoy Viswam.*(Interruptions)*... .

SHRI BINOY VISWAM (Kerala): Sir, I am holding this book and...*(Interruptions)*... Please allow me to speak.*(Interruptions)*... I have two questions to ask from the Government.*(Interruptions)*... Firstly, how are the workers against the country's security? What is the right of the Government to deny them the right to strike? Secondly, how is the Pegasus important for the country's security...*(Interruptions)*... . Yes, Sir.

MR. DEPUTY CHAIRMAN: Binoy Viswam ji, please speak on the subject.*(Interruptions)*... . You have got the opportunity to speak. You speak on the

* Not recorded.

subject.(Interruptions)... . It seems that you are not interested to speaking on the subject.(Interruptions)... . It is not going on record.(Interruptions)...

SHRI BINOY VISWAM: *

MR. DEPUTY CHAIRMAN: Hon. Elamaram Kareem ji, you are the mover of the Resolution, please speak.(Interruptions)... . Elamaram Kareem ji, you are the mover of the Resolution, please speak.(Interruptions)... . Speak briefly.(Interruptions)...

SHRI ELAMARAM KAREEM: Mr. Deputy Chairman, Sir, I had moved the Statutory Resolution. All statutory rights are denied in this House and outside. Even the fundamental right of strike is now(Interruptions)...

MR. DEPUTY CHAIRMAN: Please speak on the subject.(Interruptions)... . Please speak on the subject. It seems that you are not interested in speaking on the subject.(Interruptions)... . It is not going on record.(Interruptions)...

SHRI ELAMARAM KAREEM: *

MR. DEPUTY CHAIRMAN: Please speak on the subject.(Interruptions)... माननीय मंत्री जी, आप जवाब दें। माननीय मंत्री जी की बात ही रिकॉर्ड में जायेगी।

रक्षा मंत्री (श्री राजनाथ सिंह) : उपसभापति जी, मैं सर्वप्रथम उन माननीय सदस्यों के प्रति आभार व्यक्त करना चाहता हूँ, जिन माननीय सदस्यों ने इस बिल पर अपने विचार व्यक्त किए। ...**(व्यवधान)**... जो भी आशंकाएं उनके द्वारा व्यक्त की गई हैं, उन आशंकाओं के संबंध में मैं दो बातें कहना चाहता हूँ। मैं बहुत लम्बी बात नहीं करूंगा, मैं यह कहना चाहता हूँ कि यह कहा गया है कि इसमें peaceful protest की भी गुंजाइश नहीं है। ...**(व्यवधान)**... मैं यह स्पष्ट कर देना चाहता हूँ कि यह बिल Right to Peaceful Protest को किसी भी सूरत में नहीं रोकता है। बिल में यह provision अच्छी तरह से है। हम Ordnance Factory की autonomy में improvement लाना चाहते हैं, हम उसकी efficiency को बढ़ाना चाहते हैं, हम Ordnance Factory की competitiveness में भी सुधार लाना चाहते हैं, reform लाना चाहते हैं इसीलिए हम लोगों ने Ordnance Factory Board के ...**(व्यवधान)**... यह फैसला लिया है, लेकिन corporatization का फैसला करते हुए इस बात की पूरी सावधानी बरती है कि इस Ordnance Factory Board में काम करने वाले हमारे कर्मचारियों की service conditions किसी भी सूरत में प्रभावित न होने पायें, इस

* Not recorded.

बात की हम लोगों ने चिंता की है और सारे employees की service conditions के लिए इस बिल के अंदर पूरी तरह से एक safeguard provide किया गया है। ...**(व्यवधान)**... इसलिए मैं पूरे सदन को अपनी तरफ से आश्वस्त करना चाहता हूँ और मैं यह भी बताना चाहता हूँ कि यह बिल केवल एक साल के लिए ही प्रभावी है ...**(व्यवधान)**... और साथ-ही-साथ यह बिल तब प्रभावी होगा जबकि यह invoke किया जायेगा। यानी invoke करने की यदि जरूरत नहीं होगी तो मैं समझता हूँ कि किसी के भी किसी प्रकार के अधिकार के उल्लंघन का कोई प्रश्न ही नहीं उठता है। ...**(व्यवधान)**... और हमारे जितने भी employees' unions हैं, उनके office bearers के साथ भी बातचीत हो चुकी है, बहुत ही सकारात्मक वातावरण में उनके साथ बातचीत हुई है। ...**(व्यवधान)**... उपसभापति महोदय, मैं तो यह मानकर चलता हूँ कि शायद हमें इस बिल को invoke करने की जरूरत ही न पड़े, इसलिए मैं सभी से अनुरोध करना चाहता हूँ कि इस बिल को सर्वसम्मति से पारित किया जाए।

MR. DEPUTY CHAIRMAN: I shall now put the Statutory Resolution moved by Shri Elamaram Kareem to vote. The question is:

"That this House disapproves the Essential Defence Service Ordinance, 2021 (No. 7 of 2021) promulgated by the President of India on 30th June, 2021."
 ...**(Interruptions)**... I shall now put the motion moved by Shri Raj Nath Singh to vote. ...**(Interruptions)**... I called him, but he did not speak. ...**(Interruptions)**... I am again giving him an opportunity. ...**(Interruptions)**... I am again calling him. ...**(Interruptions)**... Please, keep silent. I am again giving you an opportunity. ...**(Interruptions)**... I shall now put the Statutory Resolution moved by Shri Elamaram Kareem to vote.

The question is:

"That this House disapproves the Essential Defence Service Ordinance, 2021 (No. 7 of 2021) promulgated by the President of India on 30th June, 2021."

The motion was negatived.

MR. DEPUTY CHAIRMAN: I shall now put the motion moved by Shri Raj Nath Singh to vote. The question is:

"That the Bill to provide for the maintenance of Essential Defence Services so as to secure the security of nation and the life and property of public at large and for

matters connected therewith or incidental thereto, as passed by Lok Sabha, be taken into consideration."

The motion was adopted.

MR. DEPUTY CHAIRMAN: We shall now take up Clause-by-Clause consideration of the Bill. In Clause 2, there are two Amendments; Amendment (No. 1) by Shri Elamaram Kareem, Dr. V. Sivadasan and Shri Bikash Ranjan Bhattacharyya and Amendment (No. 14) by Shri M. Shanmugam. ...*(Interruptions)*... Shri Elamaram Kareem, are you moving the amendment? ...*(Interruptions)*... Dr. V. Sivadasan, are you moving the amendment? Shri Bikash Ranjan Bhattacharyya, are you moving the Amendment? Shri M. Shanmugam is in the Well. ...*(Interruptions)*...

SHRI ELAMARAM KAREEM: Yes, Sir. I am moving.*(Interruptions)*... .

Clause 2 - Definitions

SHRI ELAMARAM KAREEM : Sir, I move:

(1) That at page 2, *for* lines 2 to 28, the following be ***substituted***, namely:-

"(a) "essential defence services" means—

(i) any service in any establishment or undertaking owned by Government of India, Ministry of Defence dealing with production of goods or equipment required for any purpose connected with Indian defence services;

(ii) any service in any establishment owned by Government of India, Ministry of Defence, or connected with, the armed forces of the Union or in any other establishment or installation connected with Indian defence services;

(iii) any service in any section of any establishment owned by Government of India, Ministry of Defence connected with Indian defence services, on the working of which the safety of such establishment or employee employed therein depends;

(b) "strike" means a cessation of work by a body of persons employed in any establishment or undertaking connected with the essential defence service of India,

acting in combination or a concerned refusal, or a refusal under a common understanding, of any number of persons who are or have been so employed to continue to work or to accept employment".

The question was put and the motion was negatived.

Clause 2 was added to the Bill.

MR. DEPUTY CHAIRMAN: In Clause 3, there is one Amendment (No. 2) by Shri Elamaram Kareem, Dr. V. Sivadasan and Shri Bikash Ranjan Bhattacharyya. ...*(Interruptions)*... Are you moving your Amendment?

Clause 3 - Power to Prohibit Strikes in Essential Defence Services

SHRI ELAMARAM KAREEM : Sir, I move:

(2) That at page 2, *for* lines 31 to 39, the following be *substituted*, namely:-

"Prohibition of strikes—(1) No person employed in a public utility service shall go on strike in breach of contract—

(a) without giving to the employer notice of strike, as hereinafter provided, within six weeks before striking; or

(b) within fourteen days of giving such notice; or

(c) before the expiry of the date of strike specified in any such notice as aforesaid; or

(d) during the pendency of any conciliation proceedings before a conciliation officer and seven days after the conclusion of such proceedings".

The question was put and the motion was negatived.

Clause 3 was added to the Bill.

MR. DEPUTY CHAIRMAN: In Clause 4, there is one Amendment (No. 3) by Shri Elamaram Kareem, Dr. V. Sivadasan and Shri Bikash Ranjan Bhattacharyya. ...*(Interruptions)*... Are you moving your Amendment, Kareemji?

Clause 4 - Removal of Persons

SHRI ELAMARAM KAREEM : Sir, I move:

(3) That at page 3, clause 4 be *deleted*.

The question was put and the motion was negatived.

Clause 4 was added to the Bill.

MR. DEPUTY CHAIRMAN: In Clause 5, there are two Amendments; Amendment (No. 4) by Shri Elamaram Kareem, Dr. V. Sivadasan and Shri Bikash Ranjan Bhattacharyya and Amendment (No. 15) by Shri M. Shanmugam. ...*(Interruptions)*... Are you moving?

SHRI ELAMARAM KAREEM: Yes, Sir.

Clause 5 - Dismissal of Employees Participating in Illegal Strikes

SHRI ELAMARAM KAREEM : Sir, I move:

(4) That at page 3, clause 5 be *deleted*.

MR. DEPUTY CHAIRMAN: Mr. Shanmugam, are you moving your Amendment?

SHRI M. SHANMUGAM (Tamil Nadu): Sir, I move:

(15) That at page 3, lines 20 to 21 be *deleted*.

MR. DEPUTY CHAIRMAN: I shall first put the Amendment (No.4) moved by Shri Elamaram Kareem to vote.

The motion was negatived.

MR. DEPUTY CHAIRMAN: I shall now put the Amendment (No.15) moved by Shri M. Shanmugam to vote.

The motion was negatived.

Clause 5 was added to the Bill.

MR. DEPUTY CHAIRMAN: In Clause 6, there are two Amendments; Amendment (No.5) by Shri Elamaram Kareem, Dr. V. Sivadasan, Shri Bikash Ranjan Bhattacharyya and Amendment (No.16) by Shri M. Shanmugam.(Interruptions)... . Shri Elamaram Kareem, are you moving the Amendment?(Interruptions)...

SHRI ELAMARAM KAREEM: Yes, Sir.

Clause 6 – Penalty for Illegal Strikes

SHRI ELAMARAM KAREEM : Sir, I move:

(5) That at page 3, clause 6 be *deleted*.

MR. DEPUTY CHAIRMAN: Mr. Shanmugam, are you moving your Amendment?

SHRI M. SHANMUGAM (Tamil Nadu): Sir, I move:

(16) That at page 3, line 34, *for* the words, "one year", the words "one month" be *substituted*.

MR. DEPUTY CHAIRMAN: I shall first put the Amendment (No.5) moved by Shri Elamaram Kareem to vote.

The motion was negatived.

MR. DEPUTY CHAIRMAN: I shall now put the Amendment (No.16) moved by Shri M. Shanmugam to vote.

The motion was negatived.

Clause 6 was added to the Bill.

MR. DEPUTY CHAIRMAN: In Clause 7, there are two Amendments; Amendment (No.6) by Shri Elamaram Kareem, Dr. V. Sivadasan, Shri Bikash Ranjan Bhattacharyya and Amendment (No.17) by Shri M. Shanmugam.(Interruptions)... . Shri Elamaram Kareem, are you moving the Amendment?(Interruptions)...

SHRI ELAMARAM KAREEM: Yes, Sir.

Clause 7 — Penalty for Instigation, etc.

SHRI ELAMARAM KAREEM : Sir, I move:

(6) That at page 3, clause 7 be *deleted*.

MR. DEPUTY CHAIRMAN: Mr. Shanmugam, are you moving your Amendment?

SHRI M. SHANMUGAM : Sir, I move:

(17) That at page 3, line 38, *for* the words, "two years", the words "two months" be *substituted*.

MR. DEPUTY CHAIRMAN: I shall first put the Amendment (No.6) moved by Shri Elamaram Kareem to vote.

The motion was negatived.

MR. DEPUTY CHAIRMAN: I shall now put the Amendment (No.17) moved by Shri M. Shanmugam to vote.

The motion was negatived.

Clause 7 was added to the Bill.

MR. DEPUTY CHAIRMAN: In Clause 8, there is one Amendment (No.7) by Shri Elamaram Kareem, Dr. V. Sivadasan and Shri Bikash Ranjan Bhattacharyya.(Interruptions)... . Shri Elamaram Kareem, are you moving the Amendment?(Interruptions)...

SHRI ELAMARAM KAREEM: Yes, Sir.

Clause 8 — Penalty for Giving Financial Aid to Illegal Strikes

SHRI ELAMARAM KAREEM : Sir, I move:

(7) That at page 3, clause 8 be *deleted*.

The question was put and the motion was negatived.

Clause 8 was added to the Bill.

MR. DEPUTY CHAIRMAN: In Clause 9, there is one Amendment (No.8) by Shri Elamaram Kareem, Dr. V. Sivadasan and Shri Bikash Ranjan Bhattacharyya.(Interruptions)... . Shri Elamaram Kareem, are you moving the Amendment?(Interruptions)...

SHRI ELAMARAM KAREEM: Yes, Sir.

Clause 9 — Power to Prohibit Lockouts in any Industrial Establishment or Unit Engaged in Essential Defence Services

SHRI ELAMARAM KAREEM : Sir, I move:

(8) That at page 4, lines 1 to 3 be *deleted*.

The question was put and the motion was negatived.

Clause 9 was added to the Bill.

श्री उपसभापति : वेल में खड़े होकर 'नो' कहना! आप देखिए रूल्स के अनुसार क्या स्थिति है। Please introspect.(Interruptions)... .In Clause 10, there is one Amendment (No.9) by Shri Elamaram Kareem, Dr. V. Sivadasan and Shri Bikash Ranjan Bhattacharyya.(Interruptions)... . Shri Elamaram Kareem, are you moving the Amendment?(Interruptions)...

SHRI ELAMARAM KAREEM: Yes, Sir.

Clause 10 — Power to Prohibit Layoff in any Industrial Establishment or Unit Engaged in Essential Defence Services

SHRI ELAMARAM KAREEM : Sir, I move:

(9) That at page 4, lines 27 to 29 be *deleted*.

The question was put and the motion was negatived.

Clause 10 was added to the Bill.

MR. DEPUTY CHAIRMAN: In Clause 11, there is one Amendment (No.10) by Shri Elamaram Kareem, Dr. V. Sivadasan and Shri Bikash Ranjan Bhattacharyya.(Interruptions)... . Shri Elamaram Kareem, are you moving the Amendment?(Interruptions)...

SHRI ELAMARAM KAREEM: Yes, Sir.

Clause 11 – Power to Arrest without Warrant

SHRI ELAMARAM KAREEM : Sir, I move:

(10) That at page 5, clause 11 be *deleted*.

The question was put and the motion was negatived.

Clause 11 was added to the Bill.

Clause 12 was added to the Bill.

MR. DEPUTY CHAIRMAN: In Clause 13, there is one Amendment (No. 11) by Shri Elamaram Kareem, Dr. V. Sivadasan and Shri Bikash Ranjan Bhattacharyya.(Interruptions)... Shri Elamaram Kareem, are you moving the Amendment? ... (Interruptions)...

Clause 13- Cognizance of Offences

SHRI ELAMARAM KAREEM : Sir, I move:

(11) That at page 5, line 23, *for* the words "cognizable and non-bailable", the words "non-cognizable and bailable" be *substituted*.

The question was put and the motion was negatived.

Clause 13 was added to the Bill.

Clause 14 was added to the Bill.

MR. DEPUTY CHAIRMAN: In Clause 15, there is one Amendment (No. 12) by Shri Elamaram Kareem, Dr. V. Sivadasan and Shri Bikash Ranjan Bhattacharyya.(Interruptions)... Shri Elamaram Kareem, are you moving the Amendment? ... (Interruptions)...

Clause 15- Protection of Action Taken in Good Faith

SHRI ELAMARAM KAREEM : Sir, I move:

(12) That at page 5, clause 15 be *deleted*.

The question was put and the motion was negatived.

Clause 15 was added to the Bill.

MR. DEPUTY CHAIRMAN: In Clause 16, there is one Amendment (No. 13) by Shri Elamaram Kareem, Dr. V. Sivadasan and Shri Bikash Ranjan Bhattacharyya. ...*(Interruptions)*... Shri Elamaram Kareem, are you moving the Amendment? ...*(Interruptions)*...

Clause 16- Act to Override other Laws

SHRI ELAMARAM KAREEM: Sir, I move:

(13) That at page 5, clause 16 be *deleted*.

The question was put and the motion was negatived.

Clause 16 was added to the Bill.

Clauses 17 to 19 were added to the Bill.

Clause 1, the Enacting Formula and the Title were added to the Bill.

MR. DEPUTY CHAIRMAN: Now, the hon. Minister to move that the Bill.... ...*(Interruptions)*...

SHRI ELAMARAM KAREEM: Sir, my motion is there. ...*(Interruptions)*... My motion is there and it is admitted to refer this Bill to a Select Committee. ...*(Interruptions)*... I have given you the motion and it is admitted... ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: Elamaram Kareemji, it has already been disposed of. This is for your information. ...*(Interruptions)*... I also gave you the opportunity of the right to reply. ...*(Interruptions)*...

SHRI ELAMARAM KAREEM: Sir, I moved it... ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: Yes, I have given that. ...(*Interruptions*)... Now, Mr. Minister to move that the Bill be passed. ...(*Interruptions*)...

श्री अजय भट्ट: महोदय, मैं प्रस्ताव करता हूँ:

"कि विधेयक को पारित किया जाए।"

The question was put and the motion was adopted.

MR. DEPUTY CHAIRMAN: The House stands adjourned to meet at 1100 hours on Friday, the 6th August, 2021.

The House then adjourned at nine minutes past four of the clock till eleven of the clock on Friday, the 6th August, 2021.

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